

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

O.A. 259 OF 2025

IN THE MATTER OF:

ANURAG SINGHAL

... APPLICANT

Vs.

UOI & ORS.

... OPPOSITE PARTY
/ RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NOS.
1.	Counter Affidavit on behalf of Respondent No.3, Varanasi Development Authority	1-12
2.	ANNEXURE-A Copy of the request/ application seeking permission for repair/ reconstruction as submitted by Shreevari Chemicals	13 - 18
3.	ANNEXURE-B Copy of Letter No.03/V.Pra/JO-Adhi.-Kotwali/2023-23 dated 14.08.2023 granting permission of repair/ reconstruction of existing structure in respect of Building No. K-24/2, 3, 4, & 9 Mohalla Ram Ghat	19 - 20

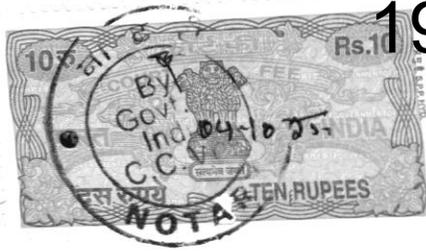
4.	<p>ANNEXURE-C</p> <p>Copy of Letter No.231/Development-Authority/Zonal-Officer/Repair permission/2023-24 of dated 19.08.2023 granting permission of repair/ reconstruction of existing structure in respect of Building No. K-24/102, mauja Ramghat, Kotwali, having an area of 179.78 Sq. Mtr.</p>	21-22
5.	<p>ANNEXURE-D</p> <p>The minutes of the meeting dated 11.08.2024 under the chairmanship of the Chief Secretary, Government of U.P.</p>	23-24
6.	<p>ANNEXURE-E</p> <p>Copy of the Inspection Report dated 22.01.2025</p>	27-26
7.	<p>ANNEXURE-F</p> <p>Copy of Letter No. 1304/ Vi.Pra/ZO-Adhi.- (Zone-3)/Repair Permit/2024-25 of dated 05.03.2025 granting permission in respect of Arzi no. 5739 (Part) mauza seharkhas, pargana dehat amanat Ward Kotwali, Varanasi for an area of 129.80sq Mtr.</p>	27-28
8.	<p>ANNEXURE-G</p> <p>Copy of the Order dated 28.04.2016 in PIL No. 31229 of 2005 titled "Kautilya Society & Ors. Vs. State of UP & Anr.", passed by the Hon'ble High Court of Allahabad</p>	29-40

	(transferred and renumbered as O.A. No. 527 of 2023 before this Hon'ble Tribunal)	
9.	ANNEXURE-H Copy of the letter dated 29.08.2025 issued by the Joint Director of Tourism, Varanasi, Vindhyachal and Azamgarh Division, Varanasi	41
10.	ANNEXURE-I Copy of the relevant extracts of Building Bye laws	42-45/A
11.	Proof of Service	46



AMIT TIWARI/CHETANYA PURI
ADVOCATES,

NEW DELHI
DATE: ..04.10.2025



190



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
O.A. 259 OF 2025

S.No. 13573 Year 04 Oct 2025

IN THE MATTER OF:

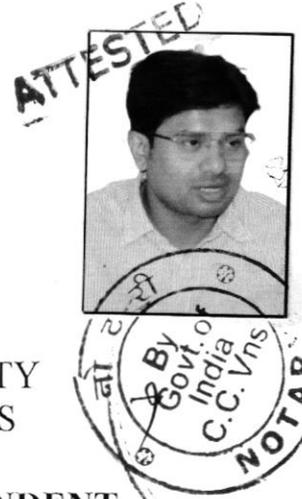
ANURAG SINGHAL

... APPLICANT

Vs.

UOI & ORS.

... OPPOSITE PARTY
/ RESPONDENTS



COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT

NOS. 3, VARANASI DEVELOPMENT AUTHORITY

MOST RESPECTFULLY:

I, Saurabh Dev Prajapati, S/o Sh. Shravan Kumar Prajapati, aged about 32 years, posted currently as Zonal Officer at Varanasi Development Authority, do hereby solemnly affirm and declare as under:

1. That I am well conversant with the facts and circumstances of the case and thus I am competent and authorized to swear/ file this Counter Affidavit on behalf of the Respondent No.3, Varanasi Development Authority, before this Hon'ble Tribunal.
2. I have read and understood the contents of the OA and I state that the contents of the OA are denied to the extent that they are inconsistent with the submission made by the answering Respondents under the present reply. It is further stated that unless any averment is specifically admitted or traversed, the same may be treated as denied.



PRELIMINARY OBEJECTIONS:-

1. That the present OA is not maintainable and is liable to be dismissed as the applicant has not approached the Hon'ble Tribunal with clean hands and has stated incorrect and inconsistent facts and thus the OA so filed is liable to be dismissed on this ground alone.
2. That the present OA as filed by the applicant is further not maintainable as the applicant despite being aware of the fact that the permission was granted on the application for repair/ reconstruction of the property to one Deepak Soppa, Authorized Signatory, Shreevari Chemical Pvt. Ltd., **in terms of the direction passed vide Order dated 28.04.2016 in PIL No. 31229 of 2005 titled "Kautilya Society & Ors. Vs. State of UP & Anr."**, passed by the Hon'ble High Court of Allahabad (transferred and renumbered as OA 527 of 2023 before this Hon'ble Tribunal) as well as the guidelines issued by the authorities including the answering respondents. However, pursuant to receipt of the complaint from the applicant, an inspection was carried out on 22.01.2025 and everything was found in order and in limine with the permission so granted. This inspection was over and above to regular inspection conducted by the answering respondent, to keep a check on the activities.

PRELIMINARY SUBMISSIONS:-

1. That the property referred in the present application under reply is Building No. K-24/2, 3, 4, & 9 consist of Basement+Ground+3 Floors and also of K-24/103 consist of existing structure Ground+3



A handwritten signature in blue ink, appearing to be "U. K. Chaturvedi", written over a diagonal line.

Floors, and ararji No.5739 consist of existing structure of Ground+2 Floors, all pertains to one Shreevari Chemicals Pvt. Ltd.

2. That the said Shreevari Chemicals through its Authorized Officer Sh. Deepak Soppa, has applied for repair/ reconstruction of the existing structures of their premises vide a request letter dated 02.06.2023.

Copy of the request/ application seeking permission for repair/ reconstruction as submitted by Shreevari Chemicals is annexed herewith as **ANNEXURE-A**.

3. Being a huge property, the permission was accorded to the said Shreevari Chemicals in respect of Building No.K-24/2, 3, 4, & 9 Mohalla Ram Ghat, Ward Kotwali, Varanasi for an area of 1330.76 Sq. Mtr., permission for repair/ reconstruction was granted vide Letter No.03/V.Pra/ZO-Adhi.-Kotwali/2023-23 dated 14.08.2023. and for building No. K-24/102, mauja Ramghat, Kotwali, having an area of 169.78 Sq. Mtr., permission for repair/ renovation was granted vide Letter No.231/Development-Authority/Zonal-Officer/Repair-permission/2023-24 of dated 19.08.2023. Thereafter, repair/ reconstruction work was initiated. The answering respondent conducted periodic inspection to check on the status and also to ensure, no work beyond the prescribed permission being undertaken.

Copy of Letter No.03/V.Pra/JO-Adhi.-Kotwali/2023-23 dated 14.08.2023 granting permission of repair/ reconstruction of existing structure in respect of Building No. K-24/2, 3, 4, & 9 Mohalla Ram Ghat, is annexed herewith as **ANNEXURE-B**.

Copy of Letter No.231/Development-Authority/Zonal-Officer/Repair-permission/2023-24 of dated 19.08.2023 granting



[Handwritten signature]

permission of repair/ reconstruction of existing structure in respect of Building No. K-24/102, mauja Ramghat, Kotwali, having an area of 179.78 Sq. Mtr., is annexed herewith as **ANNEXURE-C**.

4. That a meeting was convened on 11.08.2024 under the chairmanship of the Chief Secretary, Government of U.P., during which directions were issued to various departments, including the Cultural/Tourism Department to grant adaptive reuse permission for the said property to Shreevari Chemicals.

The minutes of the meeting dated 11.08.2024 under the chairmanship of the Chief Secretary, Government of U.P. are enclosed/attached herewith as **ANNEXURE-D**.

5. Pursuant to receipt of the complaint/ representation, an inspection was conducted on 22.01.2025 and everything was found in order and thus the complaint/ representation so received stands closed.

Copy of the Inspection Report dated 22.01.2025 is annexed herewith as **ANNEXURE-E**.

6. In pursuance to decision taken in the meeting dated 11.08.2024 and pursuant to application by Shreevari Chemicals another permission in respect of Arzi no. 5739 (Part) mauza seharkhas, pargana dehat amanat Ward Kotwali, Varanasi for an area of 129.80sq Mtr., for repair/ reconstruction was granted vide letter no. 1304/ Vi.Pra/ZO-Adhi.-(Zone-3)/Repair Permit/2024-25 dated 05.03.2025.

Copy of Letter No. 1304/ Vi.Pra/ZO-Adhi.-(Zone-3)/Repair Permit/2024-25 of dated 05.03.2025 granting permission in respect of Arzi no. 5739 (Part) mauza seharkhas, pargana dehat amanat Ward Kotwali, Varanasi for an area of 129.80sq Mtr., is annexed

herewith as **ANNEXURE-F**.



REPLY ON MERITS:

1. That the contents of Para 1 of the OA under reply are wrong and denied. It is denied that the applicant herein is a public-spirited persons concerned about environment degradation of the river Ganga in Varanasi. It is further denied that any illegal construction being carried out at Ram Ghat, Varanasi; therefore, question of any threat to the environment or pollution at river Ganga would not arise. The applicant be put to strict proof for such false averments so made.
- 2-3. That the contents of Para 2-3 of the OA under reply are matter of record and needs no reply.
- 4-6. That the contents of Para 4-6 of the OA under reply are wrong and denied except wherever admitted specifically. It is correct that new construction/ expansion up to 200 Mtr. from the banks of river Ganga and within the HFL is strictly prohibited. However, the repair/ renovation of the existing structure within the same limits are very much permissible, under the strict regulation and permission by the answering respondent. It is not denied that the original building at the place consist of Ground Floor, First Floor and Second Floor but also a basement, which was in use for running a hospital, under the aegis of the trust. It is also not denied that as per the records the property has been sold to Sri Vaari Chemicals by the said trust. It is, however, denied that the said sale marked a shift from public service to commercial exploitation of river front. The applicant be put to struct proof in terms of such averments made.

That the contents of Para 7-9 of the OA under reply are wrong and denied except wherever admitted specifically. It is not denied that



[Handwritten signature]

pursuant to obtaining the property, Shreevari Chemical applied for repair/ reconstruction of the existing structure of the Building No.K-24/2, 3, 4, & 9 consist of Basement+Ground+3 Floors and also of K-24/103 consist of existing structure Ground+3 Floors, and arazi No.5739 consist of existing structure of Ground+2 Floors. It is worthy to mention here that a request for repair/ reconstruction/ renovation of Building No. K-24/2, 3, 4 & 9 Mohalla Ram Ghat, Ward Kotwali, Varanasi, vide request letter dated 02.06.2023 by one Sh. Deepak Soppa, Authorized Signatory of Sreevari Chemical Pvt. Ltd. for the property situated in Ward Kotwali, Varanasi having an area of 1330.76 Sq. Mtr. permission for repair/ reconstruction was granted vide Letter No.03/V.Pra/JO-Adhi.-Kotwali/2023-23 dated 14.08.2023. Similarly, for building No. K-24/102, mauja Ramghat, Kotwali, having an area of 179.78 Sq. Mtr., permission for repair/ renovation was granted vide Letter No.231/Development-Authority/Zonal-Officer/Repair-permission/2023-24 of dated 19.08.2023.

This permission has been issued in terms of the order dated 28.04.2016 passed by the Hon'ble High Court, Allahabad in Public Interest Litigation No. 31229/2005, Kautilya Society & Others vs. State of U.P. & Others, wherein the Hon'ble Court upheld Government Orders No. 049/8-3-15-103 Vidhi/13 dated 11.03.2015 and 17.08.2015. Similarly, Arzi no. 5739 (Part) mauza seharkhas, pargana dehat amanat Ward Kotwali, Varanasi for an area of 129.80sq Mtr., for repair/ reconstruction was granted vide letter no. 1304/ Vi.Pra/ZO-Adhi.-(Zone-3)/Repair Permit/2024-25 dated 05.03.2025, under which the Government had permitted repair/reconstruction within 200 meters of the river Ganga.



Accordingly, the above repair/reconstruction permissions have been granted.

It is also worthy to mention that as per the inspection report dated 22.01.2025 prepared by the inspection team constituted in relation to the site, it has been clearly mentioned that the repair/reconstruction is being carried out on the basis of valid repair/reconstruction permission granted by the Varanasi Development Authority. No additional floor has been constructed at the site. The spot inspection report and photographs are enclosed. Rests of the averments as alleged are wrong and denied.

Copy of the Order dated 28.04.2016 in PIL No. 31229 of 2005 titled "Kautilya Society & Ors. Vs. State of UP & Anr.", passed by the Hon'ble High Court of Allahabad (transferred and renumbered as O.A. No. 527 of 2023 before this Hon'ble Tribunal) is annexed herewith as **ANNEXURE-G**.

10-11. The contents of Paras 10-11 of the OA under reply are wrong and denied except wherever specifically admitted. It is denied that any fresh construction is going on at the specified site; therefore, the question of violation of HLF Regulations or Master Plan 2031 of Varanasi or, for that matter, any serious environmental or public interest concern does not arise. It is further denied that any charitable hospital has been illegally converted into a private commercial hotel. All activities undertaken at the site are strictly within the scope and in accordance with law. Contrary to the allegation it is submitted that pursuant to the meeting held on 11.08.2024 under the chairmanship of the Chief Secretary, Government of Uttar Pradesh, wherein directions were issued to various departments including the Cultural/Tourism Department, which was



~~6/11/24~~

specifically directed to issue adaptive reuse permission to Respondent No. 9 in the present OA. Further, vide letter dated 29.08.2025 issued by the Joint Director of Tourism, Varanasi, Vindhyachal and Azamgarh Division, Varanasi, the said property has been duly registered as a budget hotel under the Adaptive Reuse of Heritage Buildings provisions of the Tourism Policy, 2022.

It is worthy to submit that in the letter of Varanasi Development Authority, Varanasi, Letter No. 64/Development Authority/Na.Ni./2024-25 dated 12.04.2024, addressed to the Deputy Director, Tourism, Varanasi & Vindhyachal Division, Varanasi, Shri Deepak Soppa, Authorized Signatory of Shreevari Chemicals Pvt. Ltd., submitted an application on 02.06.2023 for repair/reconstruction of the building situated at House Nos. K-24/2, 3, 4, 9, Mohalla Ramghat, Ward-Kotwali, Varanasi. In compliance with the directions contained in Government Orders issued by the Housing & Urban Planning Department, Government of Uttar Pradesh, namely G.O. No. 049/8-3-15-103 Vidhi/13 dated 11.03.2015 and G.O. No. 1421/8-3-15-103 Vidhi/13 dated 17.08.2015, passed pursuant to the order of the Hon'ble High Court in Public Interest Litigation No. 31229/2005, Kautilya Society vs. State of U.P. & Others, the application received for repair/reconstruction of buildings situated within 200 meters from the bank of river Ganga was considered, and permission for repair/reconstruction was granted vide Letter No. 03/Development Authority/Zonal Officer-Kotwali/Repair Permission/2023-24 dated 14.08.2023, subject to certain conditions. It is further clarified that no permission or authorization has been granted for the new



Handwritten signature or mark.

construction at the said site except as provided under the lawful adaptive reuse permission granted by the competent authorities.

It is also pertinent to mention that the Building By-laws 2025 of Varanasi Development Authority provide in Chapter 1.6 "Sectoral Policies" that sectoral policies notified by the State Government from time to time which are at variance with these by-laws shall prevail. Further, in Chapter 5.3.9, it is clearly stated that buildings declared as heritage buildings by the Tourism Department, adaptive reuse of existing residential/non-residential buildings as hotels shall be permitted by the Authority. In view of the above, no illegal conversion has taken place, and all permissions granted are strictly within the ambit of law. The remaining allegations made in the OA are wrong and denied.

Copy of the letter dated 29.08.2025 issued by the Joint Director of Tourism, Varanasi, Vindhyachal and Azamgarh Division, Varanasi is annexed herewith as **ANNEXURE-H**.

Copy of the relevant extracts of Building Bye laws is annexed herewith as **ANNEXURE-I**.

12-15. That the contents of Para 12-15 of the OA under reply are wrong and denied except wherever admitted specifically. It is not denied that letter/ representation had been received in this regard. It is, however, denied that the answering respondent failed to take any action or inaction on the part of answering respondent encourages illegal construction. Contrary to the allegations and as submitted in preceding paragraph, the answering respondent has granted permission for repair/ reconstruction of the existing structure and further conducted an inspection in January 2025 and found no irregularity of any kind as alleged by the applicant. Even the photo



[Handwritten signature]

so annexed would also not reflect in any manner any fresh construction as alleged, rather any repair/ reconstruction shall be undertaken in the same manner as it is taking place, further authenticated by the inspection conducted at site.

16-22. The contents of Para 16-22 of the OA under reply as matter of records and needs no comments. It is worthy to mention that that though no new construction is permitted, but at the same, repair/ reconstruction of the existing structures subject to compliance of guidelines are very much permitted vide the same orders in terms of byelaws passed by the answering respondent.

23-24. The contents of Para 23-24 of the OA under reply are not denied to the extent that the Flood Plain Zone is yet not demarcated and the process of demarcation is underway. It is, however, denied that the due to this unauthorized construction is carried out in connivance with the local administration or the answering respondent has failed to take care of it. Contrary to this, it is submitted, the answering respondent is carrying out demolition activity of any illegal structure raised as and when it comes to its knowledge. Rests of the averments so alleged are wrong and denied.

25. The contents of Para 25 of the OA is matter of record and needs no reply.

REPLY TO GROUNDS

That the contents as stated under grounds of the OA are not maintainable and is liable to be rejected outrightly. However, for the sake of convenience, each and every ground has been dealt as under:

A-D. That the contents stated in Grounds 'A-D' of the OA are wrong and denied. It is denied that anew building/ construction work is being raised illegally. Contrary to the allegations as submitted in the



~~Signature~~

preceding paragraph, the permission for repair/ reconstruction of the existing structure was accorded to Shreevari Chemicals Pvt. Ltd. as per the norms of the VDA and keeping the various guidelines and directions passed by this Hon'ble Tribunal. Pursuant to the complaint/ representation received from the present applicant, an inspection team was constituted and conducted inspection and found everything in order including the repair/ reconstruction work of the existing structures as per the permissions accorded. This is over and above the regular inspection undertaken by the answering respondent. The applicant must be put to strict proof in terms of such averments made. So far as the order/ guidelines of the pending writ petition or PIL is concerned, the same is matter of record and same are complied with in its strict-senses.

E-F. That the contents as stated under Grounds 'E-F' are matter of record and needs no reply.

G-H. That the contents as stated under Grounds 'E-F' are wrong and thus denied. It is denied that the answering respondent is not adhering to the order/ judgment passed by the Hon'ble High Court of Allahabad in PIL No.4003 of 2005 and various orders passed by this Hon'ble Tribunal. It is further wrong and thus denied that unauthorized construction is coming up on both sides of river. The allegations as alleged are wrong and thus vehemently denied. It is relevant to submit that had any construction activities were going on either side of the river, nothing has prevented the applicant from giving details of such other properties and this fact itself clarifies that the applicant is making vague allegations. The photograph as annexed by the applicant does not show any new construction as alleged. Further, an inspection was carried out pursuant to the



~~Handwritten mark~~

complaint made by the applicant and found everything in order and allegations so alleged as baseless and motivated.

Last Para is prayer before this Hon'ble Tribunal and in the lights of abovementioned submissions, the grievances of the applicant in respect of illegal construction already stands redressed.

PRAYER

In the light of the abovementioned facts and circumstances, it is respectfully prayed that this Hon'ble Court may be please to dispose off the present OA in terms of the submission made above.

It is prayed accordingly.




DEPONENT

VERIFICATION:-

Verified at Varanasi on this ~~04.10.25~~ day of October, 2025, that the contents of the above affidavit are true and correct to my knowledge and

no part of it is false and nothing material has been concealed therefrom.

पंजियन / Register / क्र.सं./Sr. No. 13373

दि./Dt. 04.10.25

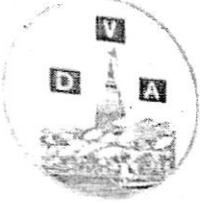
स्थान/Place

एडो/Adv. अमरेंद्र तिवारी


DEPONENT

By Uday K. Chaturvedi
एडो Adv. दि.कंवा
C.C.V.U.P.





1667

१२/०२/२०२५

Varanasi Development Authority
Map Challan



(DA's Property Copy)

Bank IFSC :HDFC0000220

Challan Date :15/02/2025

Arazi No. :5739 (Part)

Payment Type : Cash

Beneficiary Name :Varanasi Development Authority

Having Account No. :50100511054832

Challan No. :7599

Name :SRIVAARI CHEMICALS PVT.LTD

Mobile No. :9899192316

Address : यह मानचित्र जमा की रसीद है, स्वीकृति नहीं है। इसके आधार पर किसी भी प्रकार का ऋण स्वीकृत किया जाना अवैधानिक है।

Property Details : Prop.No. : ; Section : ; Type : ; Category :

Map Fee 2500

Remark for Other: ARAZI NO-5739 MAUZA-SHAHAR KE PARAGANA-DEHAT AMANAT

Amount In Words: Rupees Two Thousand Five Hundred and Zero Paise Only

Total Amount to Pay* : 2500.00

Note*: Bank will deposit only printed amount shown in "Total Amount to Pay". No overwriting, cutting or hand writing is allowed.

यह मानचित्र जमा की रसीद है, स्वीकृति नहीं है। इसके आधार पर किसी भी प्रकार का ऋण स्वीकृत किया जाना अवैधानिक है।



वाराणसी विकास प्राधिकरण, वाराणसी

गंगा किनारे 200 मी० के भीतर स्थित निजी भवनों में मरम्मत/पुनर्निर्माण अनुज्ञा हेतु आवेदन पत्र
(उपविधि संख्या-3. 1. 2. एवं 3. 1. 10)

सेवा में,

उपाध्यक्ष
वाराणसी विकास प्राधिकरण
वाराणसी।

महोदय,

मैं अपने निजी भवन संख्या आराजी नवश- गली/मार्ग का नाम शहर स्वास आराजी तटसील अदर
नं०-5739(P) नौजा शहर स्वास परगना देहात अमानत जिला-वाराणसी
मोडल्ला/बाजार शहर स्वास वार्ड का नाम शहर स्वास में मरम्मत/पुनर्निर्माण

हेतु आवेदन कर रहा हूँ, जिससे सम्बन्धित विवरण/प्रपत्र/अभिलेख निम्न प्रकार प्रस्तुत कर रहा हूँ:-

1. भवन के स्वामित्व सम्बन्धी अभिलेख।
2. विद्यमान भवन का मानचित्र।
3. भवन की लोकेशन का "की प्लान" एवं साइट प्लान।
4. भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं के फोटोग्राफ्स (जिस पर तिथि अंकित हो)।
5. मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट बैक, सभी तलों के प्लान, सेक्शन, ऐलीवेशन आदि।
6. भवन के वर्तमान उपयोग में परिवर्तन न करने एवं सीवरेज व ड्रेनेज का निस्तारण सीधे गंगा नदी में न किये जाने का शपथ-पत्र
7. सामान्य विशिष्टियों।
8. आवेदन शुल्क की प्राप्ति रसीद की प्रति।

कृपया उपरोक्त प्रस्तावित मरम्मत/पुनर्निर्माण कार्य कराने हेतु अनुमति प्रदान करने का कष्ट करें।

दिनांक 14/02/2025

स्थान वाराणसी

For SRIVAARI CHEMICALS (P) LTD.

हस्ताक्षर

भवन स्वामी/आवेदक के हस्ताक्षर :- Deekha S
Authorised Signatory

पूरा नाम :- वीपक स्योपा अधिकृत हस्ताक्षरी

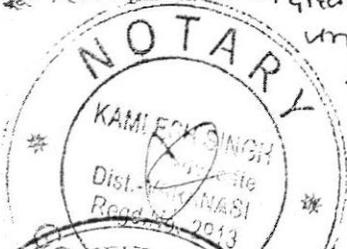
पूर्ण पत्र व्यवहार का पता:-

M/S SRIVAARI CHEMICALS
PVT. LTD.

टेलीफोन/मोबाईल नम्बर :-

9899192376

कृपया से 200मी 20 से
महानगर - वाराणसी
से 2500/- के (6-पये दोस्ताना पत्रों माता)
मरम्मत



Before me:-
SWORN & VERIFIED

Kamlesh Singh
NOTARY GOVT. OF INDIA
No. 2013, Varanasi





Varanasi Development Authority Map Challan



Beneficiary Name : Varanasi Development Authority
 Having Account No. : 50100511054832
 Challan No. : 1588
 Name : SRIVAARI CHEMICALS PVT LTD
 Mobile No. : 9899192376

(DA's Property Copy)

Bank IFSC : HDFC0000220
 Challan Date : 02/06/2023

Map No

Other Fees

21050

Amount In Words:

Rupees Twenty One Thousand Fifty and Zero Paise Only

Total Amount to Pay :

21050.00

Cheque/DD No.

Cheque/DD Date

Payment Type : Cash

issuing Bank & Branch

Note:

Bank will deposit only printed amount shown in "Total Amount to Pay". No variation in the filled amount is allowed
 यह मानचित्र जमा की रसीद है, स्वीकृति नहीं है। इसके आधार पर किसी भी प्रकार का ऋण स्वीकृत किया जाना अवैधानिक है।

यह मानचित्र जमा की रसीद है, स्वीकृति नहीं है
 इसके आधार पर किसी भी प्रकार का ऋण
 स्वीकृत किया जाना अवैधानिक है।



[Handwritten signature]



वाराणसी विकास प्राधिकरण, वाराणसी

गंगा किनारे 200 मी० के भीतर स्थित निजी भवनों में मरम्मत/पुनर्निर्माण अनुज्ञा हेतु आवेदन पत्र
(उपविधि संख्या-3. 1. 2. एवं 3. 1. 10)

सेवा में,

उपाध्यक्ष
वाराणसी विकास प्राधिकरण
वाराणसी।

Post
57440, 57441, 57445 5739

महोदय,

मैं अपने निजी भवन संख्या 24/2/K-24/3, K-24/4, K-24/9 गली/मार्ग का नाम रामघाट वाराणसी आराजी
नं०- 24/3, K-24/9 मोजा मौजा संकाज नंबर K-24/2 K- परगना रामघाट वाराणसी सेटलमेंट प्लॉट नंबर
मोहल्ला/बाजार हाट सास वार्ड का नाम कोतवाली में मरम्मत/पुनर्निर्माण
5739, 5740, 5741, 5745

हेतु आवेदन कर रहा हूँ, जिससे सम्बन्धित विवरण/प्रपत्र/अभिलेख निम्न प्रकार प्रस्तुत कर रहा हूँ:-

1. भवन के स्वामित्व सम्बन्धी अभिलेख।
2. विद्यमान भवन का मानचित्र।
3. भवन की लोकेशन का "की प्लान" एवं साइट प्लान।
4. भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं के फोटोग्राफ्स (जिस पर तिथि अंकित हो)।
5. मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट बैक, सभी तलों के प्लान, सेक्शन, ऐलीवशन आदि।
6. भवन के वर्तमान उपयोग में परिवर्तन न करने एवं सीवरेज व ड्रेनेज का निस्तारण सीधे गंगा नदी में न किये जाने का शपथ-पत्र
7. सामान्य विशिष्टियाँ।
8. आवेदन शुल्क की प्राप्ति रसीद की प्रति।

कृपया उपरोक्त प्रस्तावित मरम्मत/पुनर्निर्माण कार्य कराने हेतु अनुमति प्रदान करने का कष्ट करें।

दिनांक 2/06/23

स्थान वाराणसी

दिलप कुमार

भवन स्वामी/आवेदक के हस्ताक्षर :-

पूरा नाम :-

पूर्ण पत्र व्यवहार का पता:- डीपक सोमा आर्यासिद्धि मिश्र वारी
आफ प्रोवारी के सिविल्स प्राइवेट लिमिटेड
टेलीफोन/मोबाईल नम्बर :- 9399192376



2.6.23



Varanasi Development Authority Map Challan



Beneficiary Name : Varanasi Development Authority
 Having Account No. : 50100511054832
 Challan No. : 1661
 Name : SRIVAARI CHEMICALS PVT LTD
 Mobile No. : 9899192376

Bank IFSC : HDFC0000220
 Challan Date : 08/06/2023
 Map No :

(DA's Property Copy)



Other Fees

2800

Amount In Words: Rupees Two Thousand Eight Hundred and Zero Paise Only

Total Amount to Pay :

2800.00

Cheque/DD No.

Cheque/DD Date

Payment Type : Cash

issuing Bank & Branch

Note: Bank will deposit only printed amount shown in "Total Amount to Pay". No variation in the filled amount is allowed
 यह मानचित्र जमा की रसीद है, स्वीकृति नहीं है। इसके आधार पर किसी भी प्रकार का ऋण स्वीकृत किया जाना अवैधानिक है।

Handwritten signature



वाराणसी विकास प्राधिकरण, वाराणसी

गंगा किनारे 200 मी० के भीतर स्थित निजी भवनों में मरम्मत/पुनर्निर्माण अनुज्ञा हेतु आवेदन पत्र

(उपविधि संख्या-3. 1. 2. एवं 3. 1. 10)

सेवा में,

उपाध्यक्ष
वाराणसी विकास प्राधिकरण
वाराणसी।

5699 (पार्ट) 5700 (पार्ट)
सेटलमेंट प्लान नंबर
शमशात वाराणसी

महोदय,

मैं अपने निजी भवन संख्या संक्रान नंबर K. 24 गली/1102 मार्ग का नाम शहर खास आराजी
नं०-5699, 5700 मौजा देहात अमान्त
मोहल्ला/बाजार शहर खास वार्ड का नाम कोतवाली में मरम्मत/पुनर्निर्माण
हेतु आवेदन कर रहा हूँ, जिससे सम्बन्धित विवरण/प्रपत्र/अभिलेख निम्न प्रकार प्रस्तुत कर रहा हूँ:-

1. भवन के स्वामित्व सम्बन्धी अभिलेख।
2. विद्यमान भवन का मानचित्र।
3. भवन की लोकेशन का "की प्लान" एवं साइट प्लान।
4. भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं के फोटोग्राफ्स (जिस पर तिथि अंकित हो)।
5. मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट बैक, सभी तलों के प्लान, सेक्शन, ऐलीवशन आदि।
6. भवन के वर्तमान उपयोग में परिवर्तन न करने एवं सीवरेज व ड्रेनेज का निस्तारण सीधे गंगा नदी में न किये जाने का शपथ-पत्र
7. सामान्य विशिष्टियाँ।
8. आवेदन शुल्क की प्राप्ति रसीद की प्रति।

कृपया उपरोक्त प्रस्तावित मरम्मत/पुनर्निर्माण कार्य कराने हेतु अनुमति प्रदान करने का कष्ट करें।

दिनांक 8-6-2023

स्थान वाराणसी

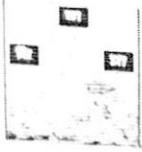
दीपक सोरपा

भवन स्वामी/आवेदक के हस्ताक्षर :-

सूचना मरम्मत/पुनर्निर्माण हेतु आवेदन नाम :- दीपक सोरपा ऑन्याइजेट सिगनेचर ऑफिस
प्लान शुल्क 2800.00 ट्रे ट्वाइव पूर्ण पत्र व्यवहार का पता:- श्रीवारी कमिक्स प्राइवेट लिमिटेड
आठ नं० रूपने मार्ग 11 गली वाराणसी टेलीफोन/मोबाईल नम्बर :- 9899192376



दीपक



वाराणसी विकास प्राधिकरण, वाराणसी

राजा उदय प्रताप मार्ग, पद्मा ताल पार्क, वाराणसी-221002

फ़ोन: 0542-2280326 ईमेल: vldavaranas@gmail.com

सेवा में,

श्री दीपक सोप्या ऑर्थोरिजिड सिग्रेट्री ऑफ़ श्रीवारी केमिकल्स प्राइवेट लिमिटेड,
निवासी-भोरसो-के 0 24/2, 3, 4, 9, मोहल्ला-रामघाट,
वार्ड-कोतवाली, वाराणसी।

पत्रांक :- 103 /वि0प्रा0/जोनल अधि0-कोतवाली/मरम्मत अनुज्ञा/2023-24 दिनांक :- 14-08-2022

विषय :- गंगा किनारे से 200 मी0 के अन्तर्गत स्थित भवन की मरम्मत/पुनर्निर्माण की अनुज्ञा के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने स्वकीय आवेदन पत्र दिनांक 02.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा भोरसो-के 0 24/2, 3, 4, 9, मोहल्ला-रामघाट, वार्ड-कोतवाली, वाराणसी स्थित भवन में मरम्मत/पुनर्निर्माण हेतु दिया गया है। आपके आवेदन पत्र के सम्बन्ध में प्राधिकरण के नगर नियोजक, जोनल अधिकारी, सहायक अभियन्ता, अवर अभियन्ता, मानचित्रकार की संयुक्त टीम (शासनादेश दिनांक 11 मार्च 2015 के अनुपालन में सचिव विकास प्राधिकरण, वाराणसी द्वारा गठित समिति दिनांक 16-6-2016) द्वारा स्थलीय निरीक्षण रिपोर्ट और सचिव, विकास प्राधिकरण, वाराणसी की आख्या/अनुशंसा पर उपाध्यक्ष महोदय द्वारा दिनांक 03.08.2023 को उक्त भवन के मरम्मत/पुनर्निर्माण हेतु अनुमति प्रदान की गयी है। आपके वर्तमान निर्माण एवं वांछित मरम्मत/पुनर्निर्माण का विवरण इस प्रकार है :-

मौजूदा भवन का विवरण :-																						
1. भूखण्ड/भवन का क्षेत्रफल-	1330.76 वर्गमीटर।																					
2. चौहद्दी-	उत्तर-मकान नं0-के 24/103 (आराजी नं0-5699 पार्ट), दक्षिण-मकान नं0-के 24/1 (आ0नं0-5739 विश्वनाथ ब्रम्हचारी पाठशाला), पूरब- प्लाट नं0-5739 पार्ट (गंगा नदी) पश्चिम-गली (23.58 मी0)																					
3. निर्माण चिट्ठा के अनुसार-	बेसमेण्ट+तीन मंजिला (बी+जी+2) भवन। (चिट्ठा के अनुसार) बेसमेण्ट में -2 बरामदा, 2 हाल, 5 कमरा, स्टोर, पैथालॉजी एक्स-रे विभाग, चिल्ड्रेन वार्ड, शौचालय, स्नानगृह। भूतल में- 7 कमरा, 1 डिस्पेन्सरी हॉल, 1 ऑपरेशन रूम, 2 बरामदा, कार्यालय, शौचालय, स्नानगृह। प्रथम तल- 3 वार्ड, 1 ऑपरेशन रूम, 2 बरामदा, 13 कमरा, 1 फिमेल वार्ड, मैटनिटी रूम, वातानुकूलित वार्ड, शौचालय, स्नानगृह। द्वितीय तल- 3 वार्ड, 1 ऑपरेशन रूम, 2 बरामदा, 13 कमरा, 1 फिमेल वार्ड, मैटनिटी रूम, वातानुकूलित वार्ड, शौचालय, स्नानगृह।																					
4. अनुज्ञा हेतु प्रस्तावित-	बेसमेण्ट+तीन मंजिला (बी+जी+2) मरम्मत/पुनर्निर्माण का कार्य किया जाना है। फोटोग्राफ संख्या-1 से 4 तक।																					
5. वास्तुकला एवं सौंदर्य संरक्षण-	भवन गंगा नदी तट की ओर स्थित होने के कारण पूर्व निर्मित भवन के बाह्य स्वरूप में कोई परिवर्तन अनुमन्य नहीं होगा। वास्तुकला एवं सौंदर्य पूर्व की भाँति रहेगा। गंगा नदी की ओर आने वाले फसाड़ पर पूर्व की भाँति रेड सैडस्टोन का प्रयोग किया जाएगा।																					
6. वाराणसी विकास प्राधिकरण की 127वीं बोर्ड बैठक दिनांक 31.05.2022 के अनुपालन में विकास शुल्क भवन निर्माण शुल्क, अम्बार शुल्क एवं निरीक्षण शुल्क दिनांक 07.08.2023 को पक्ष द्वारा चलान के माध्यम से प्राधिकरण कोष में जमा किया गया।	<table border="0"> <tr> <td>भूखण्ड का कुल क्षेत्रफल</td> <td>-</td> <td>1330.76 वर्ग मी0</td> </tr> <tr> <td>भू-आच्छादन</td> <td>-</td> <td>3506.93 वर्ग मी0</td> </tr> <tr> <td>विकास शुल्क</td> <td>-</td> <td>1330.76x132 = 175660.32</td> </tr> <tr> <td>निरीक्षण शुल्क</td> <td>-</td> <td>3506.93x23 = 80659.39</td> </tr> <tr> <td>मलबा शुल्क</td> <td>-</td> <td>3506.93x46 = 161318.78</td> </tr> <tr> <td>कुल योग</td> <td>-</td> <td>= 417638.49</td> </tr> <tr> <td>यानि</td> <td>-</td> <td>= 417639.00 (मात्र)</td> </tr> </table>	भूखण्ड का कुल क्षेत्रफल	-	1330.76 वर्ग मी0	भू-आच्छादन	-	3506.93 वर्ग मी0	विकास शुल्क	-	1330.76x132 = 175660.32	निरीक्षण शुल्क	-	3506.93x23 = 80659.39	मलबा शुल्क	-	3506.93x46 = 161318.78	कुल योग	-	= 417638.49	यानि	-	= 417639.00 (मात्र)
भूखण्ड का कुल क्षेत्रफल	-	1330.76 वर्ग मी0																				
भू-आच्छादन	-	3506.93 वर्ग मी0																				
विकास शुल्क	-	1330.76x132 = 175660.32																				
निरीक्षण शुल्क	-	3506.93x23 = 80659.39																				
मलबा शुल्क	-	3506.93x46 = 161318.78																				
कुल योग	-	= 417638.49																				
यानि	-	= 417639.00 (मात्र)																				

(चार लाख सत्रह हजार छः सौ उनतालीस रूपया मात्र)



उक्त अनुज्ञा निम्न नियमों एवं शर्तों के अधीन प्रदान की जाती है :-

1. भवन की मरम्मत/पुनर्निर्माण कार्य प्रारम्भ करने से पूर्व प्राधिकरण को इस आशय की अनिवार्य रूप से लिखित सूचना दी जायेगी।
2. मरम्मत/पुनर्निर्माण कार्य पूर्ण हो जाने के उपरान्त उसकी लिखित सूचना प्राधिकरण को अनिवार्य रूप से दी जायेगी एवं निर्मित भवन के (सभी उपलब्ध दिशाओं से) फोटोग्राफ्स के साथ यथा समय जमा किये जायेंगे मरम्मत/पुनर्निर्माण हेतु जितनी अनुज्ञा दी गयी है, किसी भी दशा में उसमें विचलन नहीं होना चाहिए अन्यथा प्राधिकरण अग्रिम विधिक कार्यवाही के लिए स्वतंत्र होगा।
3. भवन की पुनर्निर्माण हेतु आवेदन पत्र के साथ प्राधिकरण में जमा किये गये विद्यमान भवन का मानचित्र, स्वामित्व सम्बन्धी अभिलेख एवं "की प्लान", साइट प्लान, भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं से फोटो ग्राफ्स, स्थल पर मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट-बैक, सभी तलों के प्लान, सेक्शन, एलीवेशन, आदि अन्य अभिलेखों के साथ प्राधिकरण में जमा किये गये एवं शपथ-पत्र में प्राधिकरण द्वारा स्थलीय पुष्टि के उपरान्त प्रस्तुत मानचित्र एवं अन्य दस्तावेजों में कोई विसंगति पाये जाने पर अथवा स्थल पर प्रस्तुत मानचित्र के विपरीत किसी प्रकार का विचलन पाये जाने पर किये गये निर्माण के विरुद्ध नियमानुसार कार्यवाही की जायेगी।
4. भवन के वर्तमान उपयोग में कोई परिवर्तन अनुमन्य नहीं होगा तथा भवन जिस उपयोग में लाया जा रहा है वही उपयोग अनुमन्य होगा। स्वीकृति के विपरीत अन्य उपयोग अथवा किसी अन्य व्यवसायिक उपयोग के लिए किये जाने की स्थिति में इसके विरुद्ध नियमानुसार कार्यवाही की जायेगी।
5. सीवरेज एवं ड्रेनेज का निस्तारण सीधे गंगा नदी में नहीं किया जायेगा।
6. मरम्मत/पुनर्निर्माण के विभिन्न चरणों (प्लिन्थ लेवल, प्रथम तल/द्वितीय/तृतीय तल का स्लैब आदि) के फोटोग्राफ्स भी समय-समय पर प्राधिकरण में अनिवार्य रूप से यथा समय जमा किये जायेंगे ताकि प्राधिकरण द्वारा मरम्मत/पुनर्निर्माण कार्यों की समय-समय पर स्थलीय पुष्टि भी की जा सके।
7. पूर्व निर्मित भवन के वाह्य स्वरूप में परिवर्तन अनुमन्य नहीं होगा, बल्कि विद्यमान स्वरूप में मरम्मत/पुनर्निर्माण की अनुमति होगी तथा भवन का फ्रन्ट एलीवेशन पूर्व निर्मित भवन के अनुसार ही रखा जायेगा। इसके अतिरिक्त विद्यमान भवन में फुट-प्रिन्ट, भू-आच्छादन, एफ.ए.आर. तथा भवन की ऊँचाई में कोई वृद्धि अनुमन्य नहीं होगा, बल्कि पूर्व निर्मित भवन की सीमान्तर्गत ही मरम्मत/पुनर्निर्माण अनुमन्य होगा।
8. गंगा नदी के किनारे नदी की ओर स्थित भवनों की वास्तुकला एवं सौंदर्य का संरक्षण सुनिश्चित किया जायेगा।
9. उपरोक्त उल्लिखित शर्तों एवं प्रतिबन्धों के उल्लंघन की दशा में प्राधिकरण द्वारा विधि सम्मत सुसंगत अधिनियम/नियम/उपनियम के अन्तर्गत कार्यवाही की जायेगी।
10. प्रश्नगत भवन के सामने स्थित सड़क के मध्य से 9 मीटर दूरी तक पक्ष को अपने भवन के सामने स्थित खुले चबुतरे की भूमि व मोटी दीवार के अंश भाग की भूमि मार्ग विस्तार में देने के साथ शासनादेश में उल्लेखित अन्य शर्तों का पालन किया जाना अनिवार्य होगा।

आज्ञा से

drab (अक्षर अंगीकृत)
16/08/2023 for दीपक सोव्या

[Signature]
जोनल अधिकारी
(वार्ड-कोतवाली)
o/c

पत्रांक :- 03 / वि०प्रा० / जोनल अधि०-कोतवाली / मरम्मत अनुज्ञा / 2023-24 दिनांक :- 14-08-2023

प्रतिलिपि :- 1. नगर नियोजक, विकास प्राधिकरण, वाराणसी को सूचनार्थ।

2. क्षेत्रीय सहायक अभियन्ता, विकास प्राधिकरण, वाराणसी को आवश्यक कार्यवाही हेतु।

3. क्षेत्रीय अवर अभियन्ता, विकास प्राधिकरण, वाराणसी को उपरोक्त शर्तों के अनुपालन सुनिश्चित कराने हेतु।

4. सम्बन्धित पत्रावली पर।



[Signature]

[Signature]
जोनल अधिकारी
(वार्ड-कोतवाली)
o/c



वाराणसी विकास प्राधिकरण, वाराणसी

राजा उदय प्रताप मार्ग, पन्ना हाट पार्क, वाराणसी 221002
फ़ोन: 0542-2280126 ईमेल: vdvvaranasi@gmail.com

सेवा में,

श्री दीपक सोपना ऑर्थोसिंजिड सिमोन्ही ऑफ़ श्रीवारी केंगिकल्स प्राइवेट लिमिटेड,
बिहार-मोरसा-कैठ 24/102, गोहल्ला-रामघाट,
वार्ड-कोतवाली, वाराणसी।

पत्रांक: /वि0प्रा0/जोनल अधि0-कोतवाली/मरम्मत अनुज्ञा/2023-24 दिनांक :-

विषय :- गंगा किनारे से 200 मी० के अन्तर्गत स्थित भवन की मरम्मत/पुनर्निर्माण की अनुज्ञा के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने स्वकीय आवेदन पत्र दिनांक 08.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा भ0सं0-कैठ 24/102, गोहल्ला-रामघाट, वार्ड-कोतवाली, वाराणसी स्थित भवन में मरम्मत/पुनर्निर्माण हेतु दिया गया है। आपके आवेदन पत्र के सम्बन्ध में प्राधिकरण के नगर नियोजक, जोनल अधिकारी, सहायक अभियन्ता, अवर अभियन्ता, मानचित्रकार की संयुक्त टीम (शासनादेश दिनांक 11 मार्च, 2015 के अनुपालन में सचिव विकास प्राधिकरण, वाराणसी द्वारा गठित समिति दिनांक 16-6-2016) द्वारा स्थलीय निरीक्षण रिपोर्ट और सचिव, विकास प्राधिकरण, वाराणसी की आख्या/अनुशंसा पर उपाध्यक्ष महोदय द्वारा दिनांक 04.08.2023 को उक्त भवन के मरम्मत/पुनर्निर्माण हेतु अनुमति प्रदान की गयी है। आपके वर्तमान निर्माण एवं वांछित मरम्मत/पुनर्निर्माण का विवरण इस प्रकार है :-

मौजूदा भवन का विवरण :-																						
1. भूखण्ड/भवन का क्षेत्रफल:-	169.78 वर्गमीटर।																					
2. चौहद्दी-	उत्तर-मकान (रुजगुरु), दक्षिण-मकान (कैठ 24/103), पूरब- पब्लिक लेन पश्चिम-मकान (गनेश कृष्णा)																					
3. निर्माण चिह्न के अनुसार-	चार मंजिला (जी+3) भवन। (चिह्न के अनुसार) भूतल में- दो बड़ा कमरा, दो छोटा कमरा, शौचालय, स्नानगृह। प्रथम तल- चार कमरा, शौचालय, स्नानगृह। द्वितीय तल- चार कमरा, शौचालय, स्नानगृह। तृतीय तल- चार कमरा।																					
4. अनुज्ञा हेतु प्रस्तावित-	तीन मंजिला (जी+3) मरम्मत/पुनर्निर्माण का कार्य किया जाना है। फोटोग्राफ संख्या-1 से 4 तक।																					
5. वाराणसी विकास प्राधिकरण की 127वीं बोर्ड बैठक दिनांक 31.05.2022 के अनुपालन में विकास शुल्क भवन निर्माण शुल्क, अम्बार शुल्क एवं निरीक्षण शुल्क दिनांक 07.08.2023 को पक्ष द्वारा चलाय के माध्यम से प्राधिकरण कोष में जमा किया गया।	<table border="0"> <tr> <td>भूखण्ड का कुल क्षेत्रफल</td> <td>-</td> <td>169.78 वर्ग मी०</td> </tr> <tr> <td>भू-आच्छादन</td> <td>-</td> <td>493.34 वर्ग मी०</td> </tr> <tr> <td>विकास शुल्क</td> <td>-</td> <td>169.78x132 = 22410.96</td> </tr> <tr> <td>निरीक्षण शुल्क</td> <td>-</td> <td>493.34x23 = 11346.82</td> </tr> <tr> <td>मलाया शुल्क</td> <td>-</td> <td>493.34x46 = 22693.64</td> </tr> <tr> <td>कुल योग</td> <td>-</td> <td>= 56451.42</td> </tr> <tr> <td>यानि</td> <td>-</td> <td>= 56452.00 (मात्र)</td> </tr> </table> <p>(छप्पन हजार चार सौ बावन रूपया मात्र)</p>	भूखण्ड का कुल क्षेत्रफल	-	169.78 वर्ग मी०	भू-आच्छादन	-	493.34 वर्ग मी०	विकास शुल्क	-	169.78x132 = 22410.96	निरीक्षण शुल्क	-	493.34x23 = 11346.82	मलाया शुल्क	-	493.34x46 = 22693.64	कुल योग	-	= 56451.42	यानि	-	= 56452.00 (मात्र)
भूखण्ड का कुल क्षेत्रफल	-	169.78 वर्ग मी०																				
भू-आच्छादन	-	493.34 वर्ग मी०																				
विकास शुल्क	-	169.78x132 = 22410.96																				
निरीक्षण शुल्क	-	493.34x23 = 11346.82																				
मलाया शुल्क	-	493.34x46 = 22693.64																				
कुल योग	-	= 56451.42																				
यानि	-	= 56452.00 (मात्र)																				

उक्त अनुज्ञा निम्न नियमों एवं शर्तों के अधीन प्रदान की जाती है :-

1. भवन की मरम्मत/पुनर्निर्माण कार्य प्रारम्भ करने से पूर्व प्राधिकरण को इस आशय की अनिवार्य रूप से लिखित सूचना दी जायेगी।



(Handwritten signature)

2. मरम्मत/पुनर्निर्माण कार्य पूर्ण हो जाने के उपरान्त उसकी लिखित सूचना प्राधिकरण को अनिवार्य रूप से दी जायेगी एवं निर्मित भवन के (सभी उपलब्ध दिशाओं से) फोटोग्राफ्स के साथ यथा समय जमा किये जायेंगे मरम्मत/पुनर्निर्माण हेतु जितनी अनुज्ञा दी गयी है, किसी भी दशा में उसमें विचलन नहीं होना चाहिए अन्यथा प्राधिकरण अग्रिम विधिक कार्यवाही के लिए स्वतंत्र होगा।
3. भवन की पुनर्निर्माण हेतु आवेदन पत्र के साथ प्राधिकरण में जमा किये गये विद्यमान भवन का मानचित्र, स्वामित्व सम्बन्धी अभिलेख एवं "की प्लान", साइट प्लान, भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं से फोटो ग्राफ्स, स्थल पर मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट-बैक, सभी तलों के प्लान, सेक्शन, एलीवेशन, आदि अन्य अभिलेखों के साथ प्राधिकरण में जमा किये गये एवं शपथ-पत्र में प्राधिकरण द्वारा स्थलीय पुष्टि के उपरान्त प्रस्तुत मानचित्र एवं अन्य दस्तावेजों में कोई विसंगति पाये जाने पर अथवा स्थल पर प्रस्तुत मानचित्र के विपरीत किसी प्रकार का विचलन पाये जाने पर किये गये निर्माण के विरुद्ध नियमानुसार कार्यवाही की जायेगी।
4. भवन के वर्तमान उपयोग में कोई परिवर्तन अनुमत्य नहीं होगा तथा भवन जिस उपयोग में लाया जा रहा है वही उपयोग अनुमत्य होगा। स्वीकृति के विपरीत अन्य उपयोग अथवा किसी अन्य व्यवसायिक उपयोग के लिए किये जाने की स्थिति में इसके विरुद्ध नियमानुसार कार्यवाही की जायेगी।
5. सीवरेज एवं ड्रेनेज का निस्तारण सीधे गंगा नदी में नहीं किया जायेगा।
6. मरम्मत/पुनर्निर्माण के विभिन्न चरणों (फ्लिथ लेवल, प्रथम तल/द्वितीय/तृतीय तल का स्लैब आदि) के फोटोग्राफ्स भी समय-समय पर प्राधिकरण में अनिवार्य रूप से यथा समय जमा किये जायेंगे ताकि प्राधिकरण द्वारा मरम्मत/पुनर्निर्माण कार्यों की समय-समय पर स्थलीय पुष्टि भी की जा सके।
7. पूर्व निर्मित भवन के वाह्य स्वरूप में परिवर्तन अनुमत्य नहीं होगा, बल्कि विद्यमान स्वरूप में मरम्मत/पुनर्निर्माण की अनुमति होगी तथा भवन का फुट-प्रिन्ट, भू-आच्छादन, एफ.ए.आर. तथा भवन की ऊँचाई में कोई वृद्धि अनुमत्य नहीं होगा, बल्कि पूर्व निर्मित भवन की सीमान्तर्गत ही मरम्मत/पुनर्निर्माण अनुमत्य होगा।
8. गंगा नदी के किनारे नदी की ओर स्थित भवनों की वास्तुकला एवं सौंदर्य का संरक्षण सुनिश्चित किया जायेगा।
9. उपरोक्त उल्लिखित शर्तों एवं प्रतिबन्धों के उल्लंघन की दशा में प्राधिकरण द्वारा विधि सम्मत सुसंगत अधिनियम/नियम/उपनियम के अन्तर्गत कार्यवाही की जायेगी।
10. प्रश्नगत भवन के सामने स्थित सड़क के मध्य से 9 मीटर दूरी तक पक्ष को अपने भवन के सामने स्थित खुले चबूतरे की भूमि व मोटी दीवार के अंश भाग की भूमि मार्ग विस्तार में देने के साथ शासनादेश में उल्लेखित अन्य शर्तों का पालन किया जाना अनिवार्य होगा।

आज्ञा से

जोनल अधिकारी
(वार्ड-कोतवाली)

दिनांक :- 19-08-2023

जोनल अधिकारी
(वार्ड-कोतवाली)

पत्रांक :- 93) / वि०प्रा० / जोनल अधि०-कोतवाली / मरम्मत अनुज्ञा / 2023-24
 नगर नियोजक, विकास प्राधिकरण, वाराणसी को सूचनार्थ।
 क्षेत्रीय अवर अभियन्ता, विकास प्राधिकरण, वाराणसी को उपरोक्त शर्तों के अनुपालन सुनिश्चित
 करने हेतु।
 गाई फाईल।

18/822/ER11

10/9/24

1539/निपोजन

13/09/2024

मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 11-08-2024 अपरान्ह 03:00 बजे अनुकूली पुनः उपयोग (Adaptive Reuse) के माध्यम से मेसर्स श्रीवारी केमिकल्स प्रा० लि० द्वारा वाराणसी में रामघाट पर पूर्व में निर्मित भवन को प्रस्तावित होटल अवंतिका में परिवर्तित किये जाने हेतु आह्वान बैठक का कार्यवृत्त:-

बैठक में उपस्थित अधिकारियों की सूची निम्नवत है:-

1. श्री अमृत अभिजात, प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शाराना।
2. श्री मुकेश कुमार मेथ्राम, प्रमुख सचिव, पर्यटन विभाग, उ०प्र० शाराना।
3. श्री अक्षत वर्मा, नगर आयुक्त, वाराणसी।
4. श्री एस० राजलिंगम, जिलाधिकारी, वाराणसी।
5. श्री पुलकित गर्ग, उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
6. सुश्री ईशा प्रिया, निदेशक पर्यटन (प्रशासन), पर्यटन निदेशालय।
7. श्री प्रखर गिश्वा, निदेशक (ईको-टूरिज्म), पर्यटन निदेशालय।
8. श्री दिनेश कुमार, उपनिदेशक पर्यटन, पर्यटन निदेशालय।
9. श्री राजेन्द्र कुमार रावत, उप निदेशक पर्यटन, वाराणसी।
10. श्री के० शिवा प्रसाद, प्रबन्ध निदेशक, मे० श्रीवारी केमिकल्स प्रा० लि०।

उपाध्यक्ष
V.D.

कृते जिलाधिकारी
प्रभाती अधिकारी
महिलेखागार (आ
वाराणसी

उपा. 7/654
12/09/24

990/किम्म
18/9/24

सचिव

नगर निपोजन

के. मा. का. नं०

सर्वप्रथम विभाग द्वारा बैठक में अवगत कराया गया कि मे० श्रीवारी केमिकल्स प्रा० लि० द्वारा वाराणसी में गंगा जी के तट पर स्थित रामघाट पर पूर्व निर्मित भवन को एडाप्टिव रीयूज के अन्तर्गत हेरिटेज होटल में परिवर्तित किये जाने हेतु प्रस्ताव उ०प्र० पर्यटन विभाग के पोर्टल पर दिनांक 11-01-2024 को हॉस्पिटैलिटी यूनिट के रजिस्ट्रेशन हेतु उपलब्ध कराया गया। यह प्रस्ताव पर्यटन नीति-2022 के अन्तर्गत दिनांक 01-04-2024 को जिलाधिकारी, वाराणसी की अध्यक्षता में गठित "जिला स्तरीय स्कैनिंग कमेटी" के निरीक्षण/परीक्षण हेतु प्रस्तुत किया गया।

उपाध्यक्ष

11/09/24

उद्यमी श्री के० शिवा प्रसाद द्वारा अवगत कराया गया कि वाराणसी के रामघाट पर उनकी कंपनी द्वारा हेरिटेज होटल बनाया जा रहा है, जिसे एक प्रतिष्ठित होटल चेन के माध्यम से संचालित कराया जायेगा। पर्यटन नीति-2022 के अन्तर्गत पूर्व में निर्मित इकाईयों को अनुकूली पुनः उपयोग (Adaptive Reuse) के माध्यम से हेरिटेज होटल इकाई में परिवर्तित किये जाने का प्राविधान है। इसी वर्णित व्यवस्था के अन्तर्गत पूर्व से निर्मित भवन को हेरिटेज हॉस्पिटैलिटी यूनिट के रूप में विकसित किया जायेगा। गंगा नदी तट की ओर से अतिथियों/पर्यटकों के सुगम आवागमन तथा रिवर साईड फ्रण्टेज को आकर्षक बनाने हेतु नगर निगम, वाराणसी के स्वामित्व वाली अनेक वर्षों से अनुपयोगी रिवत 1120 वर्गमीटर भूमि को नगर निगम की शर्तों पर लीज़ पर प्रदान करने का प्रस्ताव है। साथ ही वर्तमान भवन के संरक्षण (बिल्डिंग कन्जर्वेशन), नवीनकरण, उच्चीकरण, रेट्रोफिटिंग, मरम्मत तथा भवन उपयोग परिवर्तन हेतु वाराणसी विकास प्राधिकरण से अनुमति की आवश्यकता है।

3. बैठक में प्रकरण पर विस्तार से विचार-विमर्श किया गया तथा निम्नानुसार निर्णय लिये गये:

1. The 1120 sq. mt land lease as it was given to previous owner be given to the new owner of the property adjacent to this land for 30 years on rental agreed mutually by the Municipal Corporation and the owner of the property. (Time one week. Action by the Municipal Commissioner, Varanasi)

Atal Meep



Handwritten signature/initials.

2. The buyer of the property can take up renovation, retrofitting, repair and conservation works inside the building without impacting the facade. (Time one week. Action by the Vice Chairman, Development Authority, Varanasi)
3. Culture Department to issue adaptive reuse permission and register the hospitality unit in 15 days time. (Time two weeks, Action by the Principal Secretary, Culture).

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

मुकेश कुमार मैश्राम
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यटन अनुभाग-1

संख्या-2089/41-1-2024/CN-1840812/2024
लखनऊ: दिनांक: 24 अगस्त, 2024

उक्त कार्यवृत्त की प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. स्टॉफ ऑफिसर, मुख्य सचिव, उ०प्र० शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ०प्र० शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन।
4. प्रमुख सचिव, संस्कृति विभाग, उ०प्र० शासन।
5. महानिदेशक, पर्यटन, उ०प्र० लखनऊ।
6. विशेष सचिव, पर्यटन, उ०प्र० शासन।
7. जिलाधिकारी, वाराणसी।
8. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
9. नगर आयुक्त, नगर निगम, वाराणसी।
10. श्री के० शिवा प्रसाद, प्रबन्ध निदेशक, मे० श्रीवारी केमिकल्स प्रा० लि०।
11. गार्ड फाईल।

आज्ञा से,
Signed by Sanjiv Kumar
Srivastava
Date: 24-08-2024 14:52:47
(संजीव कुमार श्रीवास्तव)
उप सचिव।



गंगा किनारे स्थित भवन सं०-के० 24/2, 3, 4, व 9 एवं भवन सं०-के० 24/102
मोहल्ला-रामघाट वार्ड-कोतवाली, वाराणसी की जाँच आख्या :-

कृपया उपरोक्त प्रकरण में सचिव, वाराणसी विकास प्राधिकरण द्वारा पौंच सदस्यीय समिति गठित कर पत्रांक-185/वि०प्रा०/सचिव/2024-25 दिनांक-10.01.2025 के माध्यम से आदेश निर्गत किया गया है। उक्त आदेश के क्रम में गठित समिति द्वारा मौके पर स्थल का निरीक्षण किया गया एवं पत्रावली में उपलब्ध अभिलेखों का अवलोकन किया गया। तत्क्रम में अवगत कराना है कि पी०आई०एल० संख्या-31229/2005 में पारित मा० उच्च न्यायालय के आदेश के अनुपालन में निर्गत आवास एवं शहरी नियोजन अनुभाग-3, उ०प्र० शासन, लखनऊ के शासनादेश सं०-049/8-3-15-103 विविध/13 दिनांक-11.03.2015 एवं दिनांक-17.08.2015 में उल्लिखित प्रावधानों तथा नगर निगम द्वारा उपलब्ध कराये गये अभिलेखानुसार (चिट्ठा वर्ष-1976 से पूर्व वार्ड-कोतवाली) के क्रम में निर्माणकर्ता, श्री दीपक सोप्या अधिकृत हस्ताक्षरी श्रीवारी केमिकल्स प्राईवेट लिमिटेड को भवन सं०-के० 24/2, 3, 4 व 9 मोहल्ला-रामघाट, वार्ड-कोतवाली, स्थित भवन पर 1330.76 वर्गमीटर क्षेत्रफल पर मरम्मत/पुर्ननिर्माण हेतु अनुमति पत्रांक-03/वि०प्रा०/जोनल अधि०-कोतवाली/ मरम्मत अनुज्ञा/2023-24 दिनांक-14.08.2023 के माध्यम से एवं भवन सं०-के० 24/102, मोहल्ला -रामघाट, वार्ड-कोतवाली, स्थित भवन पर 169.78 वर्गमीटर क्षेत्रफल पर मरम्मत/पुर्ननिर्माण हेतु अनुमति पत्रांक-231/वि०प्रा०/जोनल अधि०-कोतवाली/ मरम्मत अनुज्ञा/2023-24 दिनांक-19.08.2023 के माध्यम से प्रदान की गयी है।

उक्त प्रकरण में स्थलीय एवं अभिलेखीय जांच के दौरान पाया गया कि भवन संख्या-के० 24/2, 3, 4 व 9 मोहल्ला-रामघाट, वार्ड-कोतवाली एवं भवन संख्या के०-24/102, मोहल्ला-रामघाट वार्ड-कोतवाली, पर उपरोक्त शासनादेश के अनुक्रम में वाराणसी विकास प्राधिकरण द्वारा मरम्मत/पुर्ननिर्माण की अनुमति प्राप्त करके निर्माण किया जा रहा है। मौके पर कोई अतिरिक्त तल का निर्माण नहीं किया गया है। पूर्व एवं वर्तमान के स्थलीय फोटोग्राफ संलग्न है।

अतः प्रकरण में उपरोक्तानुसार आख्या सूचनार्थ प्रस्तुत है।

Rohit
22/1/25
(रोहित कुमार)
अवर अभियन्ता।

Debas
(रविन्द्र प्रकाश)
अवर अभियन्ता।

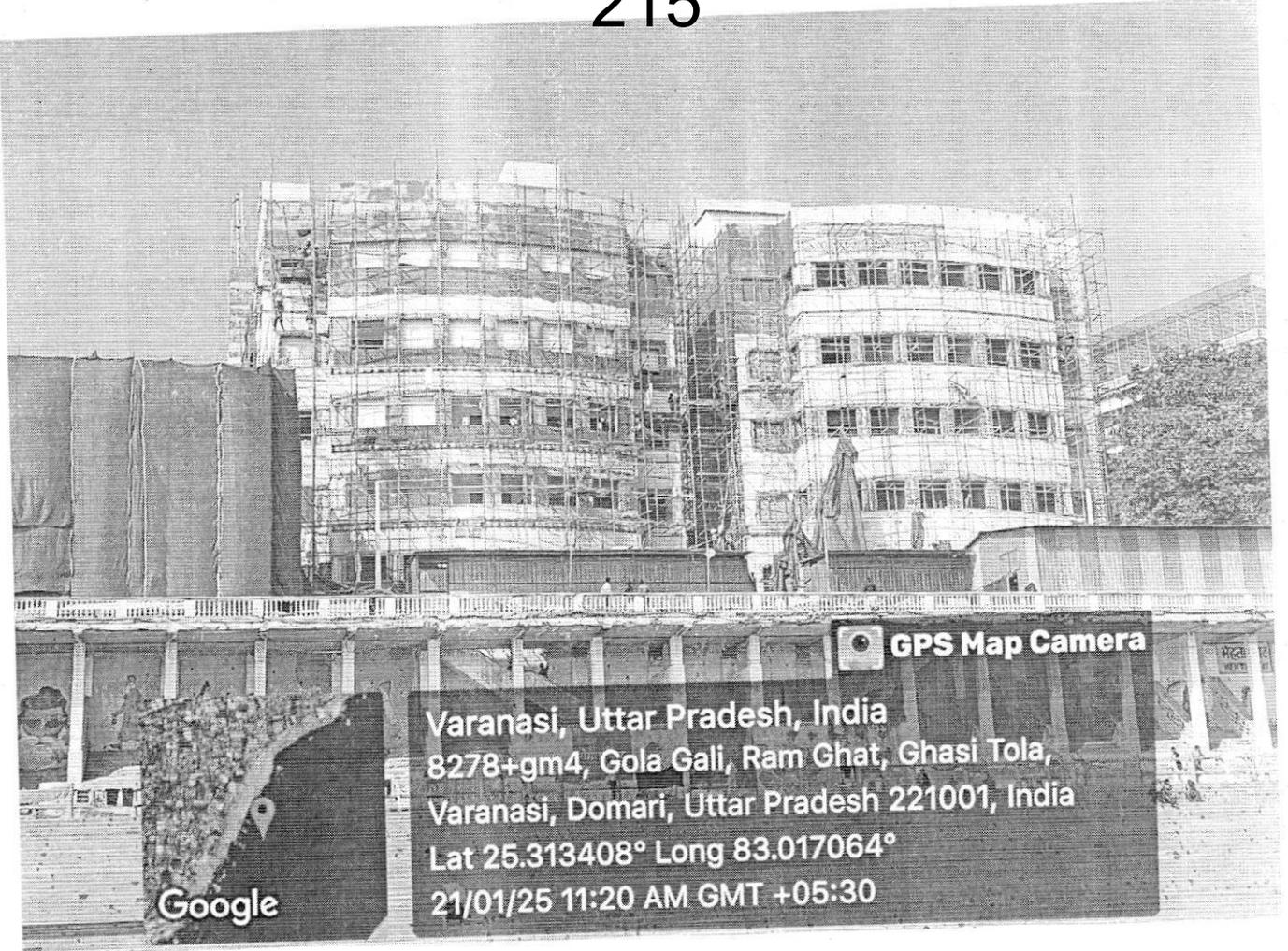
Saurabh
(सौरभ देव प्रजापति)
जोनल अधिकारी।



(प्रभात कुमार)
नगर नियोजक।

(परमानन्द यादव)
प्र०अधि० भवन।

(Handwritten signature)



Law





वाराणसी विकास प्राधिकरण, वाराणसी

राजा उदय प्रताप मार्ग- पन्नालाल पार्क, वाराणसी-221002
फोन -0542 280326, ई-मेल - vdavaranas@gmail.com

सेवा में,

श्री दीपक सोप्रा, ऑर्थोरिजिड सिग्रेट्री ऑफ श्रीवारी केमिकल्स प्रा0लि0,
आराजी संख्या-5739(पार्ट) मौजा-शहरखास, प0-दे0अ0,
वार्ड-कोतवाली, जिला-वाराणसी
मो0नं0-9899192376

पत्रांक : 1504 / वि0प्रा0 / जोनल अधि0(जोन-3) / मरम्मत अनुज्ञा / 2024-25 दिनांक : 02.03.2025
विषय - गंगा नदी के किनारे से 200 मी0 के अन्तर्गत स्थित भवन की मरम्मत/पुनर्निर्माण की अनुज्ञा के सम्बन्ध में।

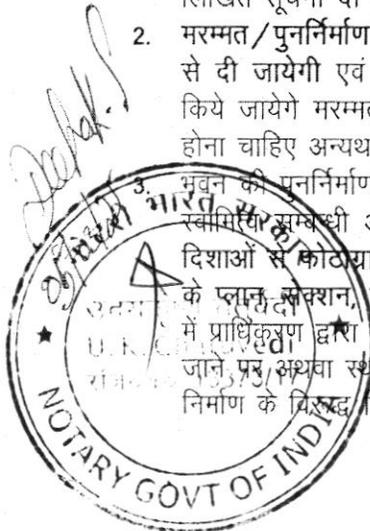
महोदय,

कृपया विषयक अपने स्वकीय आवेदन पत्र दिनांक 15.02.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा आराजी संख्या-5739(पार्ट) मौजा-शहरखास, परगना-देहात, अमानत, वार्ड-कोतवाली, वाराणसी स्थित भवन में मरम्मत/पुनर्निर्माण हेतु दिया गया है। आपके आवेदन पत्र के सम्बन्ध में प्राधिकरण के अवर अभियन्ता, जोनल अधिकारी, नगर नियोजक की संयुक्त टीम (शासनादेश दिनांक 11 मार्च, 2015 के अनुपालन में सचिव, विकास प्राधिकरण, वाराणसी द्वारा गठित समिति दिनांक 16.06.2016) द्वारा स्थलीय निरीक्षण रिपोर्ट और सचिव विकास प्राधिकरण, वाराणसी की आख्या/अनुशंसा पर उपाध्यक्ष महोदय द्वारा दिनांक 04.03.2025 को उक्त भवन के मरम्मत/पुनर्निर्माण हेतु अनुमति प्रदान की गयी है। आपके वर्तमान निर्माण एवं वांछित मरम्मत/पुनर्निर्माण का विवरण इस प्रकार है :-

मौजूदा भवन का विवरण :-	
1. भूखण्ड/भवन का क्षेत्रफल	129.80 वर्गमीटर
2. चौहद्दी-	पूरब- गंगा। पश्चिम- भवन। दक्षिण- गणेश घाट। उत्तर-खाली प्लाट।
3. स्थल के अनुसार व अनुज्ञा हेतु स्वीकृत	वर्तमान में नगर महापालिका वाराणसी का 17.09.1963 का जारी मानचित्र के अनुसार तलों पर पूर्व में स्वीकृत मानचित्र अनुसार निर्माण विद्यमान है। तीन मंजिला (जी+2) भवन। भूतल- 03 कमरा, एक किचन इत्यादी। प्रथम तल- 02 कमरा एक किचन इत्यादी। द्वितीय तल- 02 कमरा, एक किचन इत्यादी।

उक्त अनुज्ञा निम्न नियमों एवं शर्तों के अधीन प्रदान की जाती है :-

1. भवन की मरम्मत/पुनर्निर्माण कार्य प्रारम्भ करने से पूर्व प्राधिकरण को इस आशय की अनिवार्य रूप से लिखित सूचना दी जायेगी।
2. मरम्मत/पुनर्निर्माण कार्य पूर्ण हो जाने के उपरान्त उसकी लिखित सूचना प्राधिकरण को अनिवार्य रूप से दी जायेगी एवं निर्मित भवन के (सभी उपलब्ध दिशाओं से) फोटोग्राफ्स के साथ यथा समय जमा किये जायेगे मरम्मत/पुनर्निर्माण हेतु जितनी अनुज्ञा दी गयी है, किसी भी दशा में उसमें विचलन नहीं होना चाहिए अन्यथा प्राधिकरण अग्रिम विधिक कार्यवाही के लिए स्वतंत्र होगा।
3. भवन की पुनर्निर्माण हेतु आवेदन पत्र के साथ प्राधिकरण में जमा किये गये विद्यमान भवन का मानचित्र, स्वामित्व सम्बन्धी अभिलेख एवं "की-प्लान" साइट प्लान, भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं से फोटोग्राफ्स स्थल पर मौजूदा भवन का वर्तमान भू-आच्छादन, विद्यमान सेट-बैक सभी तलों के प्लान, संचरण, एलीवेशन आदि अन्य अभिलेखों के साथ प्राधिकरण में जमा किये गये एवं शपथ-पत्र में प्राधिकरण द्वारा स्थलीय पुष्टि के उपरान्त प्रस्तुत मानचित्र एवं अन्य दस्तावेजों में कोई विसंगति पाये जाने पर अथवा स्थल पर प्रस्तुत मानचित्र के विपरीत किसी प्रकार का विचलन पाये जाने पर किये गये निर्माण के विरुद्ध नियमानुसार कार्यवाही की जायेगी।



4. भवन के वर्तमान उपयोग में कोई परिवर्तन अनुमन्य नहीं होगा तथा भवन जिस उपयोग में लाया रहा है वहीं उपयोग अनुमन्य होगा। स्वीकृति के विपरीत अन्य उपयोग अथवा किसी अन्य व्यवसायिक उपयोग के लिए किये जाने की स्थिति में इसके विरुद्ध नियमानुसार कार्यवाही की जायेगा।
5. सीवरेज एवं ड्रेनेज का निस्तारण सीधे गंगा नदी में नहीं किया जायेगा।
6. मरम्मत/पुनर्निर्माण के विभिन्न चरणों (प्लिन्थ लेवल, प्रथम तल/द्वितीय/तृतीय तल का स्लैब आदि) के फोटोग्राफ्स भी समय-समय पर प्राधिकरण में अनिवार्य रूप से यथा समय जमा किये जायें ताकि प्राधिकरण द्वारा मरम्मत/पुनर्निर्माण कार्यों की समय-समय पर स्थलीय पुष्टि भी की जा सके।
7. पूर्व निर्मित भवन के बाह्य स्वरूप में परिवर्तन अनुमन्य नहीं होगा, बल्कि विद्यमान स्वरूप में मरम्मत/पुनर्निर्माण की अनुमति होगी तथा भवन का फ्रन्ट एलीवेशन पूर्व निर्मित भवन के अनुसार ही रखा जायेगा। इसके अतिरिक्त विद्यमान भवन में फुट-प्रिन्ट, भू-आच्छादन, एफ0ए0आर0 तथा भवन की ऊचाई में कोई वृद्धि अनुमन्य नहीं होगा, बल्कि पूर्व निर्मित भवन की सीमान्तर्गत ही मरम्मत/पुनर्निर्माण अनुमन्य होगा।
8. गंगा नदी के किनारे नदी की ओर स्थित भवनों की वास्तुकला एवं सौन्दर्य का संरक्षण सुनिश्चित किया जायेगा।
9. उपरोक्त उल्लिखित शर्तों एवं प्रतिबन्धों के उल्लंघन की दशा में प्राधिकरण द्वारा विधि सम्मत सुसंगत अधिनियम/नियम/उपनियम के अन्तर्गत कार्यवाही की जायेगी।
10. प्रश्नगत भवन के सामने स्थित सड़क के मध्य से 4 मीटर दूरी तक पक्ष को अपने भवन के सामने स्थित खुले चबुतरे की भूमि व मोटी दीवार के अंश भाग की भूमि मार्ग विस्तार में देने के साथ शासनादेश में उल्लेखित अन्य शर्तों का पालन किया जाना अनिवार्य होगा।
11. मरम्मत/पुनर्निर्माण के लिए शासनादेश संख्या-049/8-3-15-103 विविध/13, दिनांक 11-3-2015 का पूर्णतया पालन करना होगा।
12. एन0जी0टी0 के नियमों का अनुपालन स्थल पर सुनिश्चित करना होगा।
13. सड़क सर्विस लेन सरकारी भूमि पर कोई निर्माण सामग्री नहीं रखा जायेगा तथा गन्दे पानी की निकासी का पूर्व प्रबन्धन स्वयं करना होगा।
14. सड़क पर कोई रेम्प अथवा स्टेप्स नहीं बनाया जायेगा और वह अपना कार्य केवल अपनी ही भूमि पर सम्पन्न करना होगा।

भवदीय,

जोनल अधिकारी
जोन-3

पत्रांक : 1304/वि0प्रा0/जोनल अधि0(जोन-3)/मरम्मत अनुज्ञा/2024-25 दिनांक : 05-3-2025
प्रतिलिपि :-

1. सचिव महोदय को सादर सूचनार्थ प्रेषित।
2. नगर नियोजक, विकास प्राधिकरण, वाराणसी को सूचनार्थ।
3. क्षेत्रीय अवर अभियन्ता, को उपरोक्त शर्तों के अनुपालन सुनिश्चित कराने एवं पाक्षिक निर्माण की जांच हेतु।
4. सम्बन्धित पत्रावली पर।



जोनल अधिकारी
जोन-3

Chief Justice's Court**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 31229 of 2005**Petitioner :-** Kautilya Society Thru' General Secy. & Another**Respondent :-** State Of U.P. Thru' Principal Secy. & Others**Counsel for Petitioner :-** Neeraj Tiwari, Neera Tiwari, S.T. Ali, Sandeep Chaturvedi, Suneet Kumar, Suneet Tewari, Tahir Husain, U.N. Sharma, Virendra (In Person), Vrinda Dar**Counsel for Respondent :-** C.S.C., A.N. Tewari, Ajay Kumar Singh, Ajit Kumar Singh, C.K. Parekh, Gyan Prakash, Manish Goyal, Prakash Padia, Q.H. Siddiqui, Raunak Parekh, Sanjay Kumar Om, Shambhu Chopra, Swati Agrawal, Vivek Varma**Hon'ble Dr. Dhananjaya Yeshwant Chandrachud, Chief Justice**
Hon'ble Dilip Gupta, J.**A. Repair Bye-laws and Model Heritage Bye-laws**

In the affidavit which has been filed by the Superintending Engineer of the Varanasi Development Authority¹ on 17 February 2016, it has been stated that in pursuance of the orders passed by this Court, building construction and development bye-laws have been amended after obtaining the prior approval of the State Government after which the bye-laws have been adopted by VDA. Bye-law 3.1.10 as amended contains provisions for regulating repairs and reconstruction of buildings situated within 200 meters of the banks of the river. At this stage, we may note that bye-law 3.1.10 has provided a complete mechanism to ensure that no new or fresh construction is raised in a manner that would either alter the exterior portion of an existing building or result in an alteration of the footprint, ground



1 VDA

A handwritten signature in black ink, appearing to be 'S. K. Singh', written over a diagonal line.

2

coverage area, floor area ratio or height of the building.

In this context for convenience of reference, we may extract clause (III) (छ) of the amended bye-laws which reads as follows:

“(छ) पूर्व निर्मित भवन के बाह्य स्वरूप में कोई परिवर्तन अनुमन्य नहीं होगा, बल्कि विद्यमान स्वरूप में ही मरम्मत/पुर्ननिर्माण की अनुमति दी जायेगी तथा भवन का फ्रन्ट एलिवेशन पूर्व निर्मित भवन के अनुसार ही रखा जायेगा। इसके अतिरिक्त विद्यमान भवन के 'फुट-प्रिन्ट', भू-आच्छादन, एफ.ए.आर. तथा भवन की ऊँचाई में कोई वृद्धि/अनुमन्य नहीं होगा। बल्कि पूर्व निर्मित भवन की सीमान्तर्गत ही अनुमन्य होंगे।”

The amended bye-laws also include various other requirements including the submission of the plan in respect of the existing building and relevant documents and contain stipulations to the effect that there would be no change of the use of the existing structure and there would be no discharge of sewage into the river. Provisions have also been made for inspection of the constructions so as to enable the development authority to verify that there has been a breach of the bye-laws.

The State Government in exercise of its powers conferred by Section 57 read with Section 9 (2) of the UP Urban Planning and Development Act 1973 has also notified on 20 January 2016 the Model Heritage Bye-laws which have been adopted by the VDA on 22 January 2016.



A handwritten signature in black ink, appearing to be "P. S. S.", written over a diagonal line.

3

Since the amended bye-law 3.1.10 of the Building Construction and Development Bye-laws has now received the approval of the State Government and has been adopted by the VDA, we deem it appropriate and proper to order and direct that all permissions for repair and development strictly in accordance with the approved Bye-laws may be processed by the VDA. However, we clarify that this order shall not be construed as an order permitting the regularization of any construction which has been carried out in violation of the provisions of the UP Urban Planning and Development Act 1973 which, in any case, shall be dealt with in accordance with the provisions of the law by the VDA.

B. The Project of Inland Waterways Authority of India (IWAI)

The Inland Waterways Authority of India, which is a statutory body constituted under the Inland Waterways Authority of India Act 1985², is proposing to develop a multi modal water terminal at Ram Nagar, Varanasi. The land acquisition proceedings were completed in 2010 and approximately 5.6 hectares of land have been acquired. Among the waterways which have been declared as National Waterways, in implementation of the provisions of Section 14, is NW-1 which covers the Ganga – Bhagirathi – Hooghly river system from Allahabad to Haldia at a distance of 1620 Kms, traversing the States of Uttar Pradesh, Bihar, Jharkhand and West Bengal.



² IWAI Act

[Handwritten signature]

Permanent jetties with mechanical handling facilities have been set up at Patna and Kolkata in addition to which jetties for berthing facilities have been provided at two other places. The project envisages as many as twenty floating terminals at various locations between Haldia and Allahabad. The Vice Chairperson of IWAI, who has assisted the learned Senior Counsel during the course of the hearing of these proceedings, has stated before the Court that the project is being implemented with the technical and financial assistance of the World Bank involving a total of USD 859 million. The project at Ram Nagar is on the south bank of the river and involves the construction of off shore jetties which will not impede the flow or current of the river.

The Environmental Impact Assessment Notification of the Ministry of Environmental and Forests dated 14 September 2006 covers in item 7 (e) of its schedule, projects for ports and harbours. The Court has been apprised of the fact that though the provisions of the notification of MOEF dated 14 September 2006 are not attracted to the project, detailed environmental impact assessments and cumulative impact assessments have been carried out for the project.

The learned Additional Solicitor General of India has placed on the record a copy of the Draft Environmental Assessment Report in respect of Phase 1A of Multi Modal River Water Terminal at Ram Nagar, Varanasi. The submissions which have been made before the



A handwritten signature in black ink, appearing to be 'U.K. Prasadvedi', written over a diagonal line.

Court indicate that the draft EIA report deals with the environmental impact assessment up to the stage of the commissioning of the project and hence, it would be appropriate if IWAI also undertakes to carry out an environmental impact assessment of the position after the commissioning of the project. We deem this suggestion to be fair and proper and the suggestion of the learned Amicus Curiae has not been opposed by the IWAI.

Accordingly, we allow the application which has been filed by IWAI and permit the authority to proceed with the project, subject to the receipt of all the required statutory clearances. This shall, however, be subject to the condition, which we have proceeded to accept of a requirement of obtaining an environmental impact assessment in respect of the project after the date of its commissioning.

C. Repair and Construction of Ghats

Applications have been submitted by the State (Irrigation Department) and (Jal Nigam) for (i) construction and development of four new Ghats on the banks of the river Ganga at Varanasi; and (ii) for carrying out the work of repair at the Ghats.

I. By orders dated 11 September 2014 and 29 January 2015, this Court had directed both the Union Government and the State Government to extend cooperation in the preparation of a



comprehensive analysis and plan by a team of experts, consisting of eminent persons drawn from diverse branches, including conservation architecture, ecology, hydro-geology, civil engineering and urban planning for the purpose of formulating a perspective plan for preserving the intrinsic character and heritage importance of Varanasi. The issues which were flagged in the order of this Court included the following:

- “(i) identification of the historic ghats, assessment of their heritage value, determining the present condition as well as the need and extent of restoration;
- (ii) repair of old constructions along side the banks of the river and the need to monitor the nature of the work that would be permitted and implemented;
- (iii) monitoring any new construction;
- (iv) pollution of the river caused due to new constructions along side the ghats;
- (v) public utilities and services on the ghats;
- (vi) sanitation and hygiene along side the ghats;
- (vii) addressing the issue of ecological imbalance.”

In pursuance of the order of this Court, a notification has been issued by the Union Government (National Mission for Clean Ganga), Ministry of Water Resources, River Development & Ganga Rejuvenation. A committee of experts has been constituted consisting



[Handwritten signature]

of the following members:

- i. Chairman, Varanasi Development Authority.....Chairman
- ii. Nominee of State Government, Uttar Pradesh
- iii. Commissioner, Nagar Nigam, Varanasi
- iv. District Magistrate, Varanasi
- v. Shri Jahnwij Sharma, Director- Conservation, ASI
(Representative of Ministry of Culture, Govt. of India)
- vi. Shri R.P. Singh, Supdt. Engineer, CPWD, Varanasi
(Representative of Ministry of Urban Development,
Govt. of India)
- vii. Shri Udit Ratna, Town & Country Planner, Town &
Country Planner Organization
(Representative of Ministry of Urban Development,
Govt. of India)
- viii. Regional Director, Central Ground Water Board,
Lucknow
(Representative of MoWR, RD & GR, GoI as Hydro-
geology expert)
- ix. Nominee, Department of Environment, Govt. of UP (as
Ecology expert)
- x. Additional Mission Director, National Mission for Clean
Ganga, MoWR, RD & GR, Delhi

.....Member Convener”

The terms of reference of the committee are as follows:

- i. To preserve and restore the intrinsic character and heritage importance of Varanasi Ganga Ghats with comprehensive analysis and Plan.



[Handwritten signature]

- ii. Identification of the historic Ghats, assessment of their heritage value, determining the present condition as well as the need and extent of restoration of existing Ghats and proposal of new Ghats.
- iii. Consider and recommend repair of old constructions alongside the banks of River Ganga and the need to monitor the nature of work that may be permitted.
- iv. Assess the extent of pollution and recommend mitigative measures arising due to new construction, waste disposal, throwing of pious materials, and river-surface cleanliness along the Ghats.
- v. Mechanism for monitoring of new construction, if any that may be permitted.
- vi. Public utilities and services, sanitation and hygienic condition alongside of the Ghats.
- vii. Addressing the issue of ecological imbalance.”

In the application which has been filed by the State (Jal Nigam) for repair of the Ghats, it has been stated that the plan for repairs has been sanctioned by the State Government so as to ensure the availability of basic infrastructure to cater to the needs of domestic and international tourists and pilgrims by providing facilities of toilets, drinking water, information kiosk, guiding tours, telecommunications and other ancillary facilities. The sanctions which were received cover the period from 2011 to 2015, details of which have been provided as follows:

“The plan for the year 2011-12 envisages installation of



A handwritten signature in black ink, consisting of a stylized 'X' shape with a vertical line through it.

electrical poles, sanitary and plumbing equipment, external illumination and also dismantling work, amongst other things for which the Government has been pleased to sanction the amount of Rs. 1165.96 crores.

The plan for the year 2012-13 for which a sanction for an amount of Rs. 1173.85 crores has been accorded, envisages construction of horticulture operations, street furniture, earth work, dredging work, clearance of site and civil and conservation work.

The plan for the year 2013-14 has been sanctioned at a total cost of Rs. 1174.81 lacs and the plan for 2014-15 has been sanctioned at an estimated cost of Rs.1155.31 lacs.”

In our view, now that a broad based committee has been constituted by the National Mission for Clean Ganga, consisting both of the representatives of the State Government as well as the Union Government, it would be appropriate and proper if the proposals for repair of the Ghats are placed before the committee. The terms of reference of the committee include the preservation and restoration of the intrinsic character and heritage importance of the Ghats on the banks of the river at Varanasi. The terms of reference are broad enough to cover proposals for repair and restoration of the Ghats.

Hence, we are of the view that it would be but appropriate and proper that the broad based committee which has been constituted considers the proposals which have been moved before the Court. Upon the receipt of the consent of the committee, the State



A handwritten signature or mark, possibly a stylized 'S' or 'K', located at the bottom right of the page.

Government would be at liberty to proceed with the work of repair. In order to facilitate the fulfillment of the urgent need of repairing of the Ghats and to provide amenities to tourists, pilgrims as well as the local residents who visit the Ghats on a daily basis, we would request the committee initially to meet at least once every fortnight so as to facilitate an early decision on the proposal for repair. Once the requisite consent has been granted, the committee would be at liberty to schedule its meetings in accordance with the exigencies of work. To facilitate the work of repair of the Ghats, we lift the order of restraint. We clarify that subject to the above, the interim order shall not stand in the way of the carrying out of repairs to the Ghats.

II. Insofar as the proposal for the construction of four new Ghats is concerned (the learned Chief Standing Counsel has informed the Court that the initial proposal for four Ghats has now been enhanced to five new Ghats), we propose to issue a direction to the effect that this proposal should also be initially placed before the committee constituted on 17 February 2016 by the office memorandum referred to above. This application which has been submitted before the Court for construction of new Ghats and for the grant of permission by the Court would be taken up after the committee has an opportunity to consider the proposal and to submit a report in regard thereto containing its observations and findings. The committee would be at liberty to consider the matter from all its perspectives and suggest



A handwritten signature or set of initials, possibly 'A. K.', written in black ink at the bottom right of the page.

11

such environmental and other safeguards as may be necessary if the proposal is found to be in order. We would request the committee to finalize its report on these aspects preferably within a period of two months from today. We direct that the representative of INTACH be also associated with the work of the committee.

Order on the Order Sheet

We direct that these proceedings be listed on 27 May 2016 at 2:00 pm so that the Court can be apprised of the status of the proceedings.

Order Date :- 28.4.2016

RK

(Dilip Gupta, J) (Dr D Y Chandrachud, CJ)

[Handwritten signature]



12

C.M. Application No. 135071 of 2015

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 31229 of 2005

Hon'ble Dr. Dhananjaya Yeshwant Chandrachud, Chief Justice
Hon'ble Dilip Gupta, J.

Allowed.

For orders, see order of date passed on the order sheet of
the petition.

Order Date :- 28.4.2016

RK

(Dilip Gupta, J) (Dr D Y Chandrachud, CJ)

[Handwritten signature]



कार्यालय-संयुक्त निदेशक पर्यटन
वाराणसी, विन्ध्याचल एवं आजमगढ़ मण्डल, वाराणसी।

फोन नं०: 0542-2505033, ई-मेल: uptvns@gmail.com

पत्रांक 587 / प०के०वा०-पर्यटन नीति-22/25

दिनांक 29 अगस्त, 2025

सेवा में,

मेसर्स श्रीवारी कैमिकल्स प्रा०लि०,
रामघाट, वाराणसी।

महोदय,

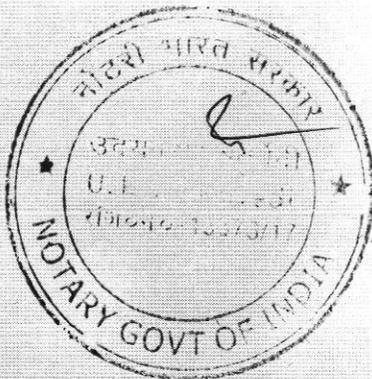
कृपया अपने पत्र दिनांक 29.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से पर्यटन नीति-2022 अन्तर्गत पर्यटन विभाग उत्तर प्रदेश सरकार द्वारा निर्गत पंजीकरण प्रमाण पत्र संख्या VAR/03/TP036/2024 दिनांक 01.10.2024 के संदर्भ में Adaptive Reuse अन्तर्गत बजट होटल कैटगरी प्रमाण पत्र जारी किया गया है, के संदर्भ में पर्यटन विभाग से पत्र जारी करने का अनुरोध किया गया है।

आपके उक्त पत्र के क्रम में अवगत कराना है कि पर्यटन नीति-2022 अन्तर्गत अवतिका, पता-No. K-24/2, 24/3, 24/4, 24/9, 24/102 VILLAGE SHAHAR KHAS, MOHALLA RAMGHAT, KOTWALI, PARGANA DEHAT AMANAT TEHSIL, VARANASI Proposed by SRIVAARI CHEMICALS (P) LTD को पर्यटन नीति-2022 अन्तर्गत विरासत भवन (हेरिटेज बिल्डिंग) को अनुकूली पुनः उपयोग (Adaptive Reuse) अन्तर्गत बजट होटल में पंजीकृत किया गया है। कृपया तदनुसार अवगत होने का कष्ट करें।

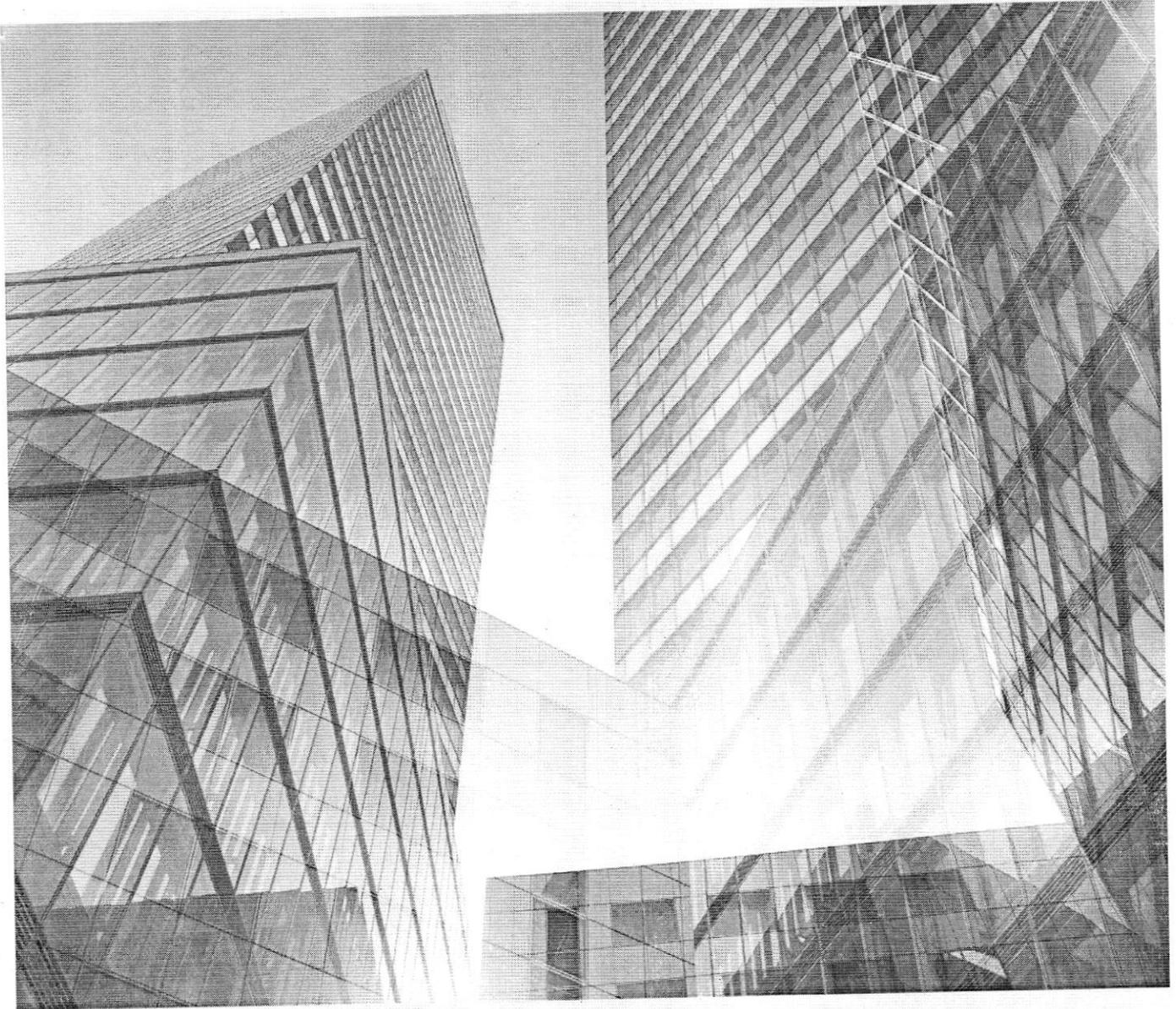
भवदीय

(दिनेश कुमार)

संयुक्त निदेशक पर्यटन,
वाराणसी, विन्ध्याचल एवं आजमगढ़ मण्डल,
वाराणसी।



(Handwritten signature)



Model Building Construction and Development Byelaws and Model Zoning Regulations for Development Authorities of Uttar Pradesh, 2025



- (iii) Regarding such requirements/provisions related to development and construction which are not contained herein, the provisions of National Building Code and IS/BIS Code, as applicable, may be followed.
- (iv) For layouts approved or developed by the erstwhile improvement trusts, societies or prescribed authority, or any other competent authority under the respective Acts, eg. Regulation of Building Operations (RBO) Act, 1958, UP Improvement Trusts Act, etc the provisions of these byelaws shall be applicable. However, the provisions of these byelaws shall be applicable to the layouts/ improvement trust lands/ nazul lands/ government grant lands/ rajakiya asthan/ any other land allotted or acquired by the government for any specific purpose, subject to the conformity with lease conditions or any other condition prescribed before allotment of such lands.
- (v) The provisions of Real Estate Regulatory Authority (RERA) Act, UP Apartment Ownership Act, shall be applicable.

1.4 Difficulty Removal

In case of any clarification regarding any term or omission or contradiction or interpretation of any provisions and difficulty removal, a committee shall be constituted under the chairmanship of Principal Secretary, Housing and Urban Planning Department, whose decision shall be final. The Committee shall include Housing Commissioner, Director, Awas Bandhu, Vice Chairmen of any two Development Authorities nominated by the Chairman, and Chief Town and Country Planner (CTCP), who shall be the Member Convenor.

In case of any discrepancy in interpretation of the Hindi and English versions of these byelaws, the provisions of the latter shall prevail.

1.5 Effect on relevant Government Orders

From the date of coming into force of these byelaws, relevant clauses of the government orders, byelaws, etc., listed in *Appendix-1* shall be considered to have been amended to that extent as per the provisions of these byelaws. In case of any discrepancy between the provisions of the government orders, policies, rules, byelaws, etc., listed in *Appendix-1* and these byelaws, the provisions of the latter shall prevail.

1.6 Sectoral Policies

Provisions of various sectoral policies notified by the State Government from time to time which are at variance with these Byelaws shall prevail. Specific provisions in sectoral policies in relation to parameters like FAR, building height, Ancillary/ Mixed uses, if prescribed beyond the permissible limits of these byelaws, shall be valid. An indicative list of these policies is given below:

- Uttar Pradesh Warehousing & Logistics Policy 2022
- IT & ITeS Policy of Uttar Pradesh, 2022
- Uttar Pradesh Data centre Policy 2021
- Uttar Pradesh Tourism Policy 2022 (incl. Homestay/ Heritage Hotels)
- Uttar Pradesh Micro Small and Medium Enterprises Policy 2022 & Pledge Park
- Uttar Pradesh State Bio-Energy Policy 2022
- Uttar Pradesh Solar Energy Policy 2022
- Uttar Pradesh Textile and Garmenting Policy 2022

The Indian Telegraph Right-of-way (Amendment) Rules, 2022

The Uttar Pradesh Energy Conservation Building Code (UPECBC), 2018



Hotels	FAR	Road Width (Upto 12m)			Road Width (≥12 - 24m)			Road Width (≥24 - 45m)			Road Width (≥45m)		
		BFAR	PFAR	PPFAR	MFAR	PFAR	PPFAR	MFAR	PFAR	PPFAR	MFAR	PFAR	PPFAR
Hotels	2.00	-	-	2.00	1.00	1.00	4.00	2.00	3.00	7.00	2.00	UR	UR
Non-Built-up Area													
Hotels	2.50	-	-	2.50	1.25	1.25	5.00	2.50	3.75	8.75	2.50	UR	UR

Note-1: BFAR – Base FAR, PFAR – Purchasable FAR, PPFAR – Premium Purchasable FAR, MFAR – Maximum Permissible FAR which includes Base FAR, UR – Unrestricted FAR.

Note-2: In green building, additional FAR over and above maximum permissible FAR shall be provided as per Chapter 9.3 of the building byelaws.

5.3.6 Minimum Setback

The minimum setback requirement for hotel buildings shall be as per *paragraph 3.2.4* of the building byelaw.

5.3.7 Parking Requirements

Parking requirements for hotel buildings shall be as per *paragraph 3.3.4* of the building byelaws.

5.3.8 Basement

The permissibility of basement in hotel buildings shall be as per *paragraph 3.3.3* of the building byelaws.

5.3.9 Provisions for Hotels in Heritage Buildings

- As per UP Tourism Policy 2022, Heritage hotels will be defined as per the Ministry of Tourism, Government of India guidelines according to which the heritage value old buildings/ forts/havelis/kothis/castles constructed prior to 1950, on being operated as hotels will be included in the category of heritage hotels. Heritage hotels can be of any size and dimension. Heritage Homestay refers to those units wherein the tourist resides with the owner or any of his/her family member in the usual place of residence which must be a heritage building.
- In buildings declared as heritage buildings by Toursim Department, adaptive reuse of existing residential/ non-residential buildings as hotels shall be permitted by the Authority.
- FAR incentive – Subject to the approval of competent authority, FAR incentives may be provided for heritage building owners who undertake restoration and conservation work, promoting preservation of historic structures. Higher FAR for heritage buildings being adaptively reused for compatible purposes, such as hotels, restaurants, or museums, to encourage their economic viability. Heritage features such as ornate facades, balconies, or courtyards, may be exempt from FAR calculations, allowing owners to preserve these essential elements. Heritage building owners incorporating green building features such as solar panels, rainwater harvesting, or energy efficient systems shall be offered FAR bonus of 0.25 or 0.50 over and above base FAR.

(iv) Road Width - Heritage buildings, proposed to be used as heritage hotels, shall be permissible on existing road width of atleast 5 meters in areas which have traditionally considered to be religious and spiritual hotspots wherein most of the roads are narrow. In case of non-heritage areas, minimum width of existing approach road shall be 7.5 meters.

(v) Parking - Heritage buildings proposed to be used as heritage hotels, situated on narrow roads in



urban areas which arrange for dedicated alternative parking on wider roads (more than 12-m) and provide for park and ride system from Hotel to parking place shall be permitted.

(vi) Commercial Use -. All heritage buildings, those are residential/institutional, heritage tourism units can commercially convert a maximum 1000 square meters or 10 percent of plinth area of the existing heritage building, whichever is less for purposes such as retail shops or souvenir shops.

(vii) The composition of the Heritage Conservation Committee shall be as follows:

- a. Chairman – Vice-Chairman, Development Authority
- b. Member – Commissioner, Municipal Corporation/ Executive Officer, ULB
- c. Member – District level officer, Tourism Department
- d. Member – District level officer of Culture Department
- e. Member – Representative, Fire Department
- f. Member – Representative, O/o Chief Town and Country Planner
- g. Member Secretary – Chief Town Planner/ In-charge, Planning, Dev. Authority.
- h. Any other subject matter expert nominated by the Chairman.

(viii) Relaxations - The provisions related to means of access, ground coverage, FAR, setbacks, means of access, parking etc. may be relaxed by the Authority on the recommendation of the Heritage Conservation Committee.

5.3.10 Service Apartments

- (i) In Hotel buildings, Service Apartments may also be constructed as a separate block.
- (ii) Service Apartments are also permitted in Commercial and Office Complexes, Institutional buildings up to 20 percent of FAR
- (iii) Where standalone service apartments are planned on a plot, 20 percent of its FAR may be used for office, conference facilities, retail and guest rooms.

5.4 Single Screen Cinema, Miniplex and Multiplex

5.4.1 Permissibility

Permissions for construction of Single Screen Cinema, Miniplex and Multiplex shall be permitted as per master plan zoning regulations. Under multiplex, cinema halls, commercial theatres and other entertainment facilities shall be allowed.

5.4.2 Minimum Plot Size

Minimum plot size for single screen cinema, miniplex, and multiplex shall be as follows.

Type of Building	Minimum Plot Size (sqm)
Single Screen Cinema	500
Miniplex	700
Multiplex	3000

The above-mentioned plot size for multiplex shall not be mandatory if multiplexes are proposed on the same land after demolishing existing cinema halls or in the sites identified for multiplexes in the sector plan/jay-out plan which is approved by the competent level, i.e., the existing area of the plot shall be



भारत सरकार
Government of India



सौरभ देव प्रजापति
Saurabh Dev Prajapati
जन्म तिथि/DOB: 02/07/1993
पुरुष / MALE



XXXX XXXX **9704**

आधार-आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:

S/O शरवण कुमार प्रजापति,
जी-562, कैलाश विहार,
नंदरानी गेस्ट हाउस, अवस
विकास न.1, कल्याणपुर,
कानपुर, कानपुर नगर,
उत्तर प्रदेश - 208017

Address:

S/O Sharavan Kumar Prajapati, G-
562, Kailash Vihar, Nandrani Gest
House, Avas Vikas No.1, Kalyanpur,
Kanpur, Kanpur Nagar,
Uttar Pradesh - 208017

8011 2092 9704

Adhaar-Aam Admi ka Adhikar



236



Gulzar Khan <gulzarkhan98@gmail.com>

Service of Counter Affidavit filed on behalf of Respondent no 3 in OA No. 259 OF 2025

1 message

Gulzar Khan <gulzarkhan98@gmail.com>

Mon, Oct 6, 2025 at 12:40 PM

To: saurabhtiwarihighcourt@gmail.com

Cc: Chetanya Puri <chetanya.puri@gmail.com>, tiwariamit22@yahoo.com

Sir,

Service of Counter Affidavit filed on behalf of Respondent no 3 in OA No. 259 OF 2025 titled as Anurag Singhal VS Union of India & Ors. PDF File Attach

Regard,

Office of

CHETANYA PURI & AMIT TIWARI

COUNSEL RESPONDENT NO 3

246-A Lawyers Chambers, Block – 1,

Delhi High Court, New Delhi-110003

Ph. 9810884689

E-mail: chetanya.puri@gmail.com**Anurag Sighal CA 259 of 2025.pdf**

14570K